

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 24 OF 2020
IN
ORIGINAL APPLICATION NO. 401 OF 2018**

IN THE MATTER OF:

PRAVEEN AND ANOTHER

...APPLICANTS

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

& OTHERS

..... RESPONDENTS

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Date 23.08.2021

Abhishek Yadav

Advocate

16 Central Lane, Bengali Market, New Delhi-01

A-10, Sector 61 Noida-201301

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SUBMISSIONS/OBJETIONS TO THE OBSERVATIONS MADE BY THE

JOINT COMMITTEE REPORT DATED 11.06.2021 ON BEHALF OF

RESPONDENT NO.8 M/s HSM HOLDINGS

Preliminary Submissions:

1. That the State Level Environment Impact Assessment Authority, Uttar Pradesh ('SEIAA') issued the Environmental Clearance ('EC') to the answering respondent on 30.01.2018 for sand mining from Yamuna River at Gata No. 620 Mi & 634 Mi, Village Sankroud, Tehsil-Khekra, District-Baghpat. U.P.
2. That on the perusal of the EC, it will be evident that the method of mining as approved in the EC is "Bar Scalping or Skimming method [OTFM (Other than fully mechanized) as per IBM & SSMG, 2016) using: Scrapper/light earth mover, Hydraulic excavator, Loader, Truck & Tractors for Transportation. It is apposite to mention here that the Bar scalping or skimming method is listed

as one of the important methods of sand and gravel mining operations in the Sustainable Sand Mining Management Guidelines 2016 issued by MOEF&CC.

3. That before making submissions parawise to the joint committee's observation, it will be germane to mention here that in the entire report, there has been no finding that pits had been found in or near the mining lease area, which would have established illegal mining or violation of the method of mining as provided in the EC. Further, it appears that the report has missed out presence of Scalper at the site. The Scalper collects/extracts the dry sand from the surface of bars and stops at a point/location from where the Hydraulic Excavator is used to load the mining material collected in the trucks and loaders. It is very pertinent to note here that the Scalper cannot operate in wet sand. The answering respondent is using scalper at the site to mine in the area. (the photograph of the said scrapper also finds place in the joint committee report as the left photograph marked as P3). Furthermore, it is evident from the photographs attached in the joint committee report that Hydraulic Excavator is being used to load the mined materials in the trucks (the photographs showing the hydraulic excavator stationed next to the collected mined material).
4. It is also important to mention and reiterate that the answering respondent collects the mined material at an area, within its site, earmarked for the same and for which due permission has been applied for and has been granted under the U.P. Mineral (Prevention of Illegal Mining Transportation & Storage) Rules, 2002. The said collected mined material is then loaded and transported at the earliest. It is respectfully submitted that no harm is caused to the nearby fields and no problem whatsoever is caused even to the farmers adjacent to the mining area because of the method of mining adopted by the answering

respondent. Any averments to the contrary alleging soil erosion etc. is incorrect in its entirety.

5. FORUM SHOPPING BY THE APPLICANT: That is also very pertinent to mention here that even though the present Execution Application has been preferred by the applicants on 06.10.2020, the applicant No.1 herein filed a writ petition numbered Writ C No. 6974 of 2021 on 09.02.2011 before the Hon'ble Allahabad High Court praying the following relief:

“It is most respectfully prayed that this Hon'ble Court may graciously be pleased:

- 1. to issue a writ, order or direction in the nature of MANDAMUS to the Respondent No.1 and Respondent No.2 for setting aside the impugned Office Memorandum dated 24.07.2020 by Respondent no. 2 Directorate of Geology and Mining for allowing the mining operations of Respondent no.8, M/s HSM Holding Pvt. Ltd.*
- 2. to issue a writ, order or direction in the nature of MANDAMUS to the Respondent No.8 to prohibit the mining operations in the village of Sakrond in Baghpat;*
- 3. to issue a writ, order or direction in the nature of MANDAMUS to the Respondent No.1 State of UP to impose huge environmental compensation cost for the violations committed as per the precedents of the Hon'ble Tribunal in a plethora of Orders/Judgments*
- 4. to issue a writ, order or direction in the nature of MANDAMUS to the Respondent No.1 to comply with the Order dated 08.03.2019 by this Hon'ble Tribunal.*
- 5. to issue a writ, order or direction in the nature of MANDAMUS to direct the Respondent No.1 to not allow mining in river bed, by mechanized or semi mechanized machinery/equipment in the State of UP.*

6. *to issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case;*
7. *to allow this Writ Petition (PIL) with special costs in favour of the petitioner, throughout."*

8. That filing of the present Execution Application was stated in para 20 of the writ petition. The said para 20 of the writ petition is reproduced for the convenience of this Hon'ble Tribunal:

"20. That the Petitioner on 07.10.2020 filed an Execution Application no. 24 of 2020 in Original Application No. 401 of 2018 before the Ld. NGT to bring to its notice the blatant violation and non-execution of the final order dated 08.03.2019. However, the matter has not been listed even once since its filing, since the presiding Judge has since retired and the matter is not being taken up due to lack of judges and expert members at the National Green Tribunal. The petitioner land is in grave danger as the mining is continuing at full scale and there is an urgency and therefore the petitioner is seeking this Hon'ble Court's indulgence."

9. That on perusal of the abovementioned prayers, it will be evident that they are same as that prayed for in the present Execution Application and that the subject matter in the writ petition is the same as that of the present Execution Application. The writ petition was listed on 18.06.2021 when the learned counsel for the petitioner submitted that with the efflux of time, the writ petition was rendered infructuous. Accordingly, the Hon'ble Allahabad High Court was pleased to dispose of the writ petition as infructuous. It is respectfully submitted for this Hon'ble Tribunal's consideration that once the writ petition praying for the same reliefs has been disposed of as infructuous on the statement made by the Counsel

for the petitioner, the said reliefs in the present execution application also ought to be rejected on this ground alone. A copy of the said order dated 18.06.2021 passed by the Hon'ble Allahabad High Court downloaded from the website of the Hon'ble Court is being annexed herewith and marked as **Annexure No. R8/1**.

6. Parawise Submissions of observation relevant to the answering respondent:

I. **Observation:** *It was informed that the mining work started from 13.01.2021 onwards.*

Submission: Mining work did start from 13.01.2021. However, the same was done after the mining department directed that the mining can be started and the department also generated the OTP for starting the mining work. It will also be apposite to mention that when the weather conditions were not feasible, like rainfall, then the mining work was stopped.

II. **Observation:** *Consent to Establish (CTE) has not been issued to the PPs. Further, UPPCB, refused to PPs for granting the CTO in reference to the application dated 28.01.2021 after observing various reasons during inspection made by officers of UPPCB on 30.03.2021, the reasons are as stated below:*

Reasons:

a. *Unit has not installed septic tank/Soak pits for domestic sewage water.*

b. *Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.*

c. *Unit has not installed water sprinkler and other dust control measures to take care of dust generation.*

d. Unit has not mentioned dust bin for disposal of Municipal Solid Waste.

However, it was informed that Mining project have re-applied CTO application through online “NIVESH MITRA” portal on 28.05.2021 which is under consideration by concerned department i.e. UPPCB. Therefore, it is reflected that the excavation of sand has been done by Ps without having the CTE and CTO, which is a violation/non-compliance under EPA Act, 1986. With respect to provisions of Water Act, 1974 and Air Act, 1981 the project proponent is required to obtain CTE/CTO for mining operation and should comply with the conditions of Environmental Clearance.

Submission:

- a.** Consent Order (CTO) has been issued by the UPPCB under Section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 and under Section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 vide orders dated 05.07.2021. The consent is valid for the period from 26.05.2021 to 31.12.2022. Copies of the said orders are annexed herewith and marked as **Annexure no. R8/2 and R8/3** respectively.
- b.** That it is pertinent to mention here that the answering respondent had applied for the consent order on 19.12.2020 to the UPPCB which were rejected on 25.01.2021. The grounds of rejection were that septic tank/soak pits for domestic sewage water had not been installed, EC conditions were not being complied with, water sprinkler and other dust control measure to take care of dust generation were not installed and dust-bin in disposal of MSW were not managed. The answering respondent respectfully

submits that the said alleged deficiencies were not there and that the application had been made after ensuring that the answering respondent is fully compliant. However, the answering respondent is not aware of any site/field visit by the officials of UPPCB where they had found out the alleged deficiencies.

- c. The answering respondent being a commercial entity, did not raise dispute to the abovementioned deficiency. Since the alleged deficiencies were not existing, the answering respondent again applied promptly for consent on 28.01.2021. However, to the utter shock of the answering respondent, the applications were rejected on 07.04.2021. The grounds for rejection were in verbatim same, as those stated in the rejection orders dated 25.01.2021 as stated above. It is inconceivable that why an entity, which has invested heavily and is applying for consent would not cure the deficiencies, if any, which had been the reason for rejection of his earlier applications for consent.
- d. That the answering respondent again applied for consent on 25.05.2021 and on the third time, his application was accepted and the consent had been granted vide orders dated 05.07.2021 for the period 26.05.2021 till 31.12.2022.
- e. Therefore, it is respectfully submitted that the answering respondent had consciously repeatedly applied for the consent from UPPCB even prior to the starting of the mining operations and subsequently, however, the same were rejected on grounds which were vague and also non-existent. The copies of the rejection orders dated 25.01.2021 and 07.04.2021 are annexed herewith and marked as **Annexure No. R8/4 (colly)**.

f. That however, the fact remains that the mining operations were done while the consent applications were pending and were being rejected. The answering respondent was under bonafide belief that once the consent is applied for, the mining work could be started. The answering respondent tenders unconditional apology for its misconceived mistake and submits that it had taken due care to ensure that the environment is not adversely affected and that it complies with the conditions of the EC and that of the environmental laws of the country.

III. **Observation:** *As per documents submitted by District Mining Officer, the mining area was demarcated by mining department, survey department and revenue department in presence of Shri Amar Veer Singh, representative of M/s HSM Holding address- Nehru bag, Piparia, District-Hosangaband, Madhya Pradesh on 08.01.2021 and earlier demarcated on 08.02.2018. However, the specific boundaries/pillars of mining area were not found demarcated during the site visit of the committee, which is also a non-compliance under EPA Act, 1986.*

Submission: The finding of the joint committee that specific boundaries/pillars of mining area were not found demarcated during the site visit and hence it is a violation of EP Act is disputed by the answering respondent. It is respectfully submitted that the said demarcation of the mining area with specific boundaries/pillars had been done before the start of the mining operations and is still present. It will be pertinent to mention here that the mining department as well as other departments have also conducted inspection of the site where they have found everything in order, including the presence of specific

boundaries/pillars of the mining area. The answering respondent has applied for copy of the said report under Right to Information Act and seeks indulgence of this Hon'ble Tribunal to place it before this Hon'ble Tribunal when the copies are provided. A copy of the application under RTI Act is annexed herewith and marked as **Annexure No. R8/5.**

*IV. **Observation:** During site visit, it was observed that the excavation of sand has been done by M/s HSM Holdings, having its registered office at Bhopal, Madhya Pradesh. However, mining activity was found stopped during the field visit of joint committee on 31.05.2021 in that particular area; but machinery such as Poclain machine, tractor etc., were found on the site (Photograph P3).*

Submissions: It is respectfully submitted that the mining was stopped on the day of site visit at the time because the trucks were not there to load the mined material which was already there. With respect to the finding that machineries were present on the site, it is submitted that the EC has been granted to the answering respondent for mining as per Bar Scalping or skimming method using Scrapper/light earth mover, Hydraulic excavator, Loader, Truck & Tractors for Transportation. Thus, the presence of the said machineries on the site was duly permitted and nothing adverse should be drawn from their presence. The answering respondent is using only the said permitted machines as per the specific permissions given in the EC. It is specifically stated that no mining is being done by the answering respondent using heavy machines like hydraulic excavators etc. but the mining is done by use of Scrapper. In Photograph P3, left photograph is that of the scrapper employed by the answering respondent and the right one is that of

hydraulic excavator which is seen next to the mined materials, clearly establishing that the excavator is used for loading the mined material for transportation.

- V. **Observation:** *The very recent impressions of the tyres of Hydraulic excavator were found on site indicating their use for mining activities as shown in photograph (P5), which is non-compliance of EC condition as well as Hon'ble NGT order.*

Submissions: The finding that since there were recent impressions of tyres of hydraulic excavators on site therefore it is indicative of their use for mining activities is denied being presumptive and wrong. It is respectfully reiterated that mining is being done strictly using bar scalping or skimming method. Further, the hydraulic excavator is used only for loading of mined material on the transporting vehicles or construction/repair of pathways. The tyre impression was there because of the construction/repair of pathways and not otherwise. The heavy machinery such as Hydraulic excavator etc. is not employed for mining purpose. Furthermore, admittedly no pits were found on the site clearly establishing that the mining is being done only by employing bar scalping or skimming method and no illegal mining is being done by the answering respondent. It will also be pertinent to mention that the answering respondent had specifically written at many places in the Form-I submitted for the grant of EC that “*Mining operations will be opencast and OTFM (Other than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority).*” A copy of the form-I submitted by the answering respondent is annexed herewith and marked as **Annexure No. R8/6.**

VI. **Observation:** *As per office record, no any six-monthly compliance report has been submitted by Project proponent to the UPPCB, RO, Meerut and also to MoEFCC, IRO, Lucknow till date.*

Submissions: That so far as the issue of non-submission of 6 monthly compliance report is concerned, it is respectfully submitted that the answering respondent has submitted two such 6-monthly compliance report, one in the year 2018 and the other one for the June 2021. It may be noted that the mining had re-started on 13.01.2021 and admittedly 6 months' period had not completed on the date of inspection i.e. on 31.05.2021 and therefore, the compliance report could not have been filed. It was filed subsequently after proper time period elapsed.

VII. **Observation:** *As per EC specific conditions no. 37, it is required that four-ambient air quality monitoring stations should be established in the core zone as well as buffer zone for monitoring PM10, PM2.5, SO2 and NOx1 but during the inspection such monitoring stations not found established so far.*

Submissions: That to the observation that 4 ambient air quality monitoring stations are not established in core zone, it is respectfully submitted that to the limited understanding of the answering respondent, the compliance exercise are carried out periodically and the said stations are then installed in the core zone during that period by the laboratories carrying out the compliance exercise. The said exercise was done when the compliance study of 2018 was made and subsequently submitted. Moreover, this is a condition provided in EIA study for category B1 project and which has seeped in a generic way in the ECs granted for mining operations.

VIII. Observation: *Green belt cover was also not found at site, which should be developed following CPCB guidelines.*

Submissions: With respect to the finding that green belt cover is not developed, it is respectfully submitted that plantations of trees had been done in the months of March and April 2021 of about 250 trees. Thereafter, in the monsoon season, in the month of June 2021 further plantations have been done by the answering respondent. Receipt of the purchase of the said saplings in the month of May (the earlier receipt is missing) is annexed herewith and marked as **Annexure No. R8/7.**

IX. Observation: *Interpretation of Images captured by Google Earth Imagery of Mining Lease Area- [...] It has been also noticed that the coordinates mentioned for the mining area in the granted EC by SEIAA, UP does not fall in the boundary of the lease area drawn on the basis of the coordinates of the pillars mentioned in the mining lease.*

Submissions: That with respect to the difference in the co-ordinates mentioned in the mining area and that on the google image of the lease, it is submitted that the mining lease has been demarcated based on the records of the revenue department. Further, specific condition number 24 of the EC provided that “*the Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat at the earliest.*” The answering respondent had submitted its six (6) monthly compliance report in 2018 wherein against the abovementioned specific conditions, approved geo-coordinates as mentioned in the mining lease has been submitted. A copy of the said compliance report of 2018 is being annexed herewith and marked as **Annexure No. R8/8.**

X. **Observation:** *Mining activities have been found inside and outside the sanctioned lease area (Images 3-6) which should be verified by the local administration that either the mining in outside lease area has been done by M/s HSM Holding or someone else.*

Submissions: So far as the observation that mining activities was found inside and outside of the area, it is specifically submitted that the answering respondent does mining only inside the mining area and never outside the mining area. However, it is submitted that the answering respondent has been served with an arbitrary and illegal order dated 02.08.2021, (received on a later date) where in the mining department of District Magistrate office has levied a total of Rs. 14,75,000/- (inclusive of royalty and penalty) on the answering respondent alleging that interalia the answering respondent had done additional mining for constructing approach way to its site. The answering respondent is challenging the said order before the Hon'ble Allahabad High Court. A copy of the said order dated 02.08.2021 is being annexed herewith and marked as **Annexure No. R8/9.**

7. That in view of the facts and circumstances as stated hereinabove, it is respectfully submitted that the answering respondent is not involved in any sort of illegal mining. The mining is being done strictly in compliance of the EC conditions and in compliance of the Sustainable Sand Mining Management Guidelines 2016 and in compliance of the various orders of this Hon'ble Tribunal passed from time to time. No conduct which had been frowned upon and observed by this Hon'ble Tribunal in the past against the answering respondent is being repeated at present and the answering respondent assures that they would never ever be repeated in future as well.

8. In the interest of justice, it is respectfully prayed that the joint committee report may kindly be considered by this Hon'ble Tribunal in light of the submissions of the answering respondent.

M/s HSM Holdings

Through



Abhishek Yadav

Advocate

16 Central Lane, Bengali Market, New Delhi-01

A-10, Sector 61 Noida-201301

Place: New Delhi

Date: 23.08.2021

VERIFICATION

Verified at Noida on this 20th day of August, 2021 that the contents of the above reply/submissions are true and correct to the best of my knowledge and belief, as derived from the records maintained during the course of usual business by M/s HSM Holdings. None of the contents are false and nothing material has been concealed therefrom.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

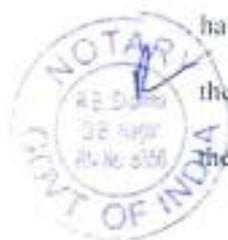
EXECUTION APPLICATION NO. 24 OF 2020
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IN THE MATTER OF:

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MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
& OTHERS RESPONDENTS

I, Sukhwinder Singh Bhathal, son of Teja Singh, aged about 37 years, R/o House No. 206, Bhanohar, Ludhiana H.O, Ludhiana, Punjab, do hereby solemnly affirm and state as under:

1. That I am the representative of the Respondent No. 8 in the above captioned matter, authorized vide 20.08.2021 which has been brought on record. I am well conversant with the facts and circumstances of the instant case and as such competent to swear this Affidavit.
2. That the accompanying submissions/objections to the observations made by the joint committee report dated 11.06.2021, has been drafted as per my instructions. I have read and understood the contents of the same, which are true and correct to the best of knowledge and understanding and nothing material has been concealed therefrom.




DEPONENT

VERIFICATION

Verified at Noida on 20 August 2021, that the content of this Affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

ATTESTED


RAMBIR SHARMA
Advocate Notary
(G.B. Nagar)


DEPONENT

20 AUG 2021

Chief Justice's Court

Case :- WRIT - C No. - 6974 of 2021

Petitioner :- Praveen

Respondent :- State Of U.P. And 7 Others

Counsel for Petitioner :- Sujeet Kumar, Chhaya Gupta

Counsel for Respondent :- C.S.C.

Hon'ble Sanjay Yadav, Chief Justice

Hon'ble Prakash Padia, J.

Matter is taken up through video conferencing.

Learned counsel for the petitioner at the outset submits that with the efflux of time, the present petition rendered infructuous.

It stands disposed of as infructuous.

Order Date :- 18.6.2021

saqlain



true copy



Annexure R2

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
128127/UPPCB/Meerut(UPPCBRO)/CTO/water/
BAGPAT/2021

Dated : 05/07/2021

To ,

Shri AJIT SINGH MALHOTRA
M/s HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-
Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HSM HOLDINGS

Reference Application No :12291502

Dated :05/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HSM HOLDINGS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/05/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:12:12 +05'30'

Chief Environmental Officer,
Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Meerut.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:12:26 +05'30'

Chief Environmental Officer,
Circle-3

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HSM HOLDINGS vide

Consent Order No. 12291502/ Water

Dated : 05/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -310720 Cubic Meter/Annum.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -310720 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-30.01.2018.
6. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
7. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
8. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
9. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. Industry shall not use more than 1 KLD water per day for domestic purpose. Water shall not be used in any manufacturing process in the industry.
13. Industry shall bound by the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
14. This consent will automatically stand canceled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
15. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
16. Mining should not be done by the project proponent after sunset or at night.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:12:40 +05'30'

**Chief Environmental Officer,
Circle-3**

true copy



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
128124/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2021

Dated : 05/07/2021

To ,

Shri AJIT SINGH MALHOTRA
M/s HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-
Baghat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HSM HOLDINGS

Reference Application No. 12291044

Dated : 05/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HSM HOLDINGS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/05/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:11:10 +05'30'

**Chief Environmental Officer,
Circle-3**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Meerut.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:11:26 +05'30'

**Chief Environmental Officer,
Circle-3**

U.P. Pollution Control Board

Dated : 05/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -310720 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per EPA Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -310720 cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
4. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-22.01.2020.
5. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. 04 no. Ambient Air Monitoring Stations in all directions should be set up by the project and the monitoring report should be sent to the board every month.
12. Mining should not be done by the project after sunset or at night.
13. Industry shall bound by the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
14. This consent will automatically stand canceled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.07.05 12:11:43 +05'30'

**Chief Environmental Officer,
Circle-3**


true copy

Annexure R4 (Colly)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 111343/UPPCB/Meerut(LAB)/CTO/water/BAGPAT/2020

Dated : 25/01/2021

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS

Yamuna River at Gata No. 620Mi 634Mi, Village- Sankroud, Tehsil- Khekra, District- Baghpat,
U.P.,BAGHPAT,250101
BAGPAT

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 09/12/2020 and received on 09/12/2020 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 17/01/2021 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Unit has not installed septic tank/Soakpit for Domestic sewage water.
2. Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.
3. Unit has not installed water sprinkler and other dust control majors to take care of dust generation.
4. Unit has not manage dust bin for disposal of Municipal Solid Waste.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

**Nishi Kumar
Chauhan**

(Authorized Signatory)

Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.25 11:57:32 +05'30'

Chief Environmental Officer, Circle-3

Copy To -

REgional Officer, U.P. Pollution Control Board, Meerut.

**Nishi Kumar
Chauhan**

 Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.25 11:57:43 +05'30'

Chief Environmental Officer, Circle-3
(Authorized Signatory)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 111345/UPPCB/Meerut(LAB)/CTO/air/BAGPAT/2020

Dated : 25/01/2021

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS

Yamuna River at Gata No. 620Mi 634Mi, Village- Sankroud, Tehsil- Khekra, District- Baghpat,
U.P.,BAGHPAT,250101
BAGPAT

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 09/12/2020 received on 09/12/2020 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 17/01/2021 .Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. Unit has not installed septic tank/Soakpit for Domestic sewage.
2. Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.
3. Unit has not installed water sprinkler and other dust control majors to take care of dust generation.
4. Unit has not manage dust bin for disposal of Municipal Solid Waste.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)
Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.25 11:56:48 +05'30'
Nishi Kumar Chauhan
Chief Environmental Officer, Circle-3

Copy To -

Regional Officer, U.P. Pollution Control Board, Meerut.

**Nishi Kumar
Chauhan**

 Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.25 11:57:09 +05'30'

Chief Environmental Officer, Circle-3
(Authorized Signatory)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 119986/UPPCB/Meerut(LAB)/CTO/water/BAGPAT/2021

Dated : 07/04/2021

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-
Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 28/01/2021 and received on 28/01/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 30/03/2021 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Unit has not installed septic tank/Soakpit for Domestic sewage water.
2. Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.
3. Unit has not installed water sprinkler and other dust control majors to take care of dust generation.
4. Unit has not manage dust bin for disposal of Municipal Solid Waste.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)

CEO-3

Copy To -

Regional Officer, U.P. Pollution Control Board, Meerut.

CEO-3
(Authorized Signatory)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 119984/UPPCB/Meerut(LAB)/CTO/air/BAGPAT/2021

Dated : 07/04/2021

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-
Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 28/01/2021 received on 28/01/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 30/03/2021 .Your consent application is hereby refused/return due to following reasons.

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This order is issued with the approval of competent authority.

(Authorized Signatory)

Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2021.04.07 17:33:50 +05'30'

CEO-3

Copy To -

Regional Officer, U.P. Pollution Control Board, Meerut.

Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2021.04.07 17:34:02 +05'30'

CEO-3
(Authorized Signatory)


true copy

सेवा में,

श्रीमान अपर जिलाधिकारी (वित्त/राजस्व)/जनसूचना अधिकारी
जनपद बागपत ।

श्रीमान जी,

निवेदन है कि प्रार्थी सूचना का अधिकार अधिनियम, 2005 के अन्तर्गत निम्नलिखित सूचनाएं प्राप्त करना चाहता है -

- 1- 08 जनवरी, 2021 में बालू खनन क्षेत्र सांकरौद तहसील खेकडा की पैमाइश के सम्बन्ध में ।
- 2- 31 मई, 2021 सी0पी0सी0बी0 केन्द्रीय प्रदूषण बोर्ड द्वारा की गयी जांच ।
- 3- 14-06-2021 को कमेटी द्वारा की गयी जांच, आर0ओ0 गाजियाबाद खनन अधिकारी व उप-जिलाधिकारी खेकडा की प्रतिलिपि ।

अतः आपसे प्रार्थना है कि उपरोक्त वांछित सूचनायें प्रार्थी को सूचना प्राप्त करने की निर्धारित समयावधि के अन्दर उपलब्ध कराने का कष्ट करें । प्रार्थी सूचना प्राप्त करने हेतु निर्धारित शुल्क अंकन 20/-रूपये के 2 पोस्टल आर्डर संख्या 54एफ-767389 व 54एफ-767390 प्रार्थना पत्र के साथ मूल रूप में संलग्न कर रहा है ।

दिनांक: 16-08-2021

प्रार्थी

Sandeep

संदीप सिंह

अधिकृत प्रतिनिधि

मै0 एच.एस.एम. होल्डिंग

नेहरू रोड पिपारिया

(मध्य प्रदेश)

Annexure
true copy

FORM-1

Riverbed Sand Mining For M/s H.S.M. Holdings Pvt. Ltd. from Riverbed of Yamuna River located at Gata No.620Mi & 634Mi, Village-Sankroud, Tehsil- Khekra, District- Baghpat, U.P. Area: 47.98 acre (19.42 ha)

FORM 1

i. Basic Information

Sl. No.	Item	Details															
1.	Name of the project/s	Proposed Riverbed sand mining from YAMUNA RIVER for M/s H.S.M. Holdings Pvt. Ltd. located at Gata No. 620Mi & 634Mi, Village- Sankroud, Tehsil- Khekra, District- Baghpat, U.P., Area: 47.98 acre (19.42 ha)															
2.	S.No. In the schedule	1(a)															
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	<p>Area of the Mining Lease:</p> <table border="1"> <thead> <tr> <th align="center">Gata No(s)</th> <th align="center">Area (acres)</th> <th align="center">Area (ha)</th> </tr> </thead> <tbody> <tr> <td align="center">620Mi & 634Mi</td> <td align="center">47.98</td> <td align="center">19.42</td> </tr> </tbody> </table>	Gata No(s)	Area (acres)	Area (ha)	620Mi & 634Mi	47.98	19.42									
Gata No(s)	Area (acres)	Area (ha)															
620Mi & 634Mi	47.98	19.42															
4.	New/Expansion/Modernization	New Riverbed Sand Mining Project with production Capacity of 3,10,720 m ³ /annum for plan Period of 5 years.															
5.	Existing Capacity/Area etc.	None, Mining activities will start only after grant of Environment Clearance from SEIAA, UP, Lucknow.															
6.	Category of Project i.e. 'A' or 'B'	As per EIA Notification, 2006 & its subsequent amendment on 15.01.2016, project falls under Category B (Sub Category- B ₂)															
7.	Does it attract the general condition? If yes, please specify.	No, As per amendment of EIA Notification, 2006 dated 15.01.2016, general conditions shall not be applicable to project or activity of mining of minor minerals of Category 'B2' (upto 25 ha of mining lease area).															
8.	Does it attract the specific condition? If yes, please specify.	No, the project proposal does not attract specific condition as specified in EIA Notification 2006.															
9.	Location	Gata No. 620Mi & 634Mi															
	Plot/Survey/Khasra No.	<p>Site co-ordinates of the mining lease area are given below:</p> <table border="1"> <thead> <tr> <th align="center">Pillar</th> <th align="center">Latitude (N)</th> <th align="center">Longitude (E)</th> </tr> </thead> <tbody> <tr> <td align="center">A</td> <td align="center">28°51'37.52"N</td> <td align="center">77°12'47.31"E</td> </tr> <tr> <td align="center">B</td> <td align="center">28°51'9.19"N</td> <td align="center">77°12'58.06"E</td> </tr> <tr> <td align="center">C</td> <td align="center">28°51'6.08"N</td> <td align="center">77°12'53.26"E</td> </tr> <tr> <td align="center">D</td> <td align="center">28°51'34.40"N</td> <td align="center">77°12'38.65"E</td> </tr> </tbody> </table> <p>Khasra Map indicating the proposed excavation site is attached as Annexure II.</p>	Pillar	Latitude (N)	Longitude (E)	A	28°51'37.52"N	77°12'47.31"E	B	28°51'9.19"N	77°12'58.06"E	C	28°51'6.08"N	77°12'53.26"E	D	28°51'34.40"N	77°12'38.65"E
Pillar	Latitude (N)	Longitude (E)															
A	28°51'37.52"N	77°12'47.31"E															
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C	28°51'6.08"N	77°12'53.26"E															
D	28°51'34.40"N	77°12'38.65"E															
	Village	Sankroud															
	Tehsil	Khekra															
	District	Baghpat															
	State	Uttar Pradesh															

FORM-1

Riverbed Sand Mining For M/s H.S.M. Holdings Pvt. Ltd. from Riverbed of Yamuna River located at Gata No.620Mi & 634Mi, Village–Sankroud, Tehsil- Khekra, District- Baghpat, U.P. Area: 47.98 acre (19.42 ha)

Sl. No.	Item	Details
10.	Nearest railway station/airport along with distance in kms.	Nearest Railway Station is Khekra Railway Station which is about 7.0 km* (E) Nearest Airport is Safdarjung Airport, New Delhi which is about 35 km* (S)
11.	Nearest town, city, district headquarters along with distance in kms.	Nearest town is Khekra Town which is about 7 km* (E) <i>*aerial distances in approximation</i>
12.	Village Panchayats, Zilla Parishad, Municipal corporation, Local body (complete postal addresses with telephone nos. to be given)	Village Panchayat: Sankroud
13.	Name of the applicant	Shri Ajit Singh Malhotra S/o Shri Jai Singh Malhotra
14.	Registered address	R/o Nehru Ward, Ward No-13 Tehsil: Pipariya Post: Pipariya District: Hoshangabad State: Madhya Pradesh
15.	Address for correspondence	
	Name	Shri Ajit Singh Malhotra S/o Shri Jai Singh Malhotra
	Designation (Owner/Partner/CEO)	Owner
	Address	R/o Nehru Ward, Ward No-13 Tehsil: Pipariya Post: Pipariya District: Hoshangabad State: Madhya Pradesh
	Pin Code	461775
	E-mail	-
	Telephone No.	-
	Fax no.	-
16.	Details of Alternative sites examined, if any. Location of these sites should be shown on a topo sheet.	Riverbed sand is naturally occurring mineral resource and this is site specific project. Hence no alternative sites are examined.
17.	Interlinked projects	None
18.	Whether separate application of interlinked project has been submitted?	Not Applicable
19.	If yes, date of submission	Not Applicable
20.	If no, reason	Not Applicable

Sl. No.	Item	Details
21.	Whether the proposal involves approval/clearance under: If yes, details of the same and their status to be given. (a) The Forest (conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972? (c) The C.R.Z. Notification, 1991?	No, the proposed project does not involve approval/clearance as specified.
22.	Whether there is any Government order/Policy relevant/relating to the site?	Letter of Intent issued in favour of project proponent by DM Baghpat dated 25.11.2017 is attached as Annexure-I
23.	Forest land involved (hectares)	No forest land is involved in the proposal.
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the court (b) Case No. (c) Orders/directions of the court, if any and its relevance with the proposed project.	None

ii. Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	It is a proposed opencast sand mining project. Mining will be restricted to the riverbed only keeping the shores unaffected, thus does not involve any change in existing topography or land use.
1.2	Clearance of existing land, vegetation and buildings.	No	The proposed plan involves extraction of sand from riverbed only and does not involve any clearance of existing land, vegetation and building.
1.3	Creation of new land uses?	No	The project does not involve any creation of new land use. However haul road will be constructed and riparian zone along the haulage road will be planted.
1.4	Preconstruction investigations e.g. bore holes, soil testing?	No	Not Applicable
1.5	Construction works?	No	Not Applicable
1.6	Demolition works?	No	Not Applicable

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.7	Temporary sites used for construction works or housing of construction workers?	No	Mining is confined in dry season in day time only, and temporary laborers from local area will be hired, thus no housing of construction workers is required.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	No	No civil work is required in the mine lease area.
1.9	Underground works including mining or tunneling?	No	It is an open cast mine. So there is no underground working is proposed.
1.10	Reclamation works?	No	River itself replenishes mined out sand by the sediments carried during monsoon season.
1.11	Dredging?	No	There is no underwater mining is proposed that is why no dredging is proposed.
1.12	Offshore structures?	No	Not Applicable
1.13	Production and manufacturing processes?	No	Not Applicable
1.14	Facilities for storage of goods or materials?	No	Mined material (sand) will be loaded and transported directly through the trucks or trolleys; hence no temporary or permanent storage will be required.
1.15	Facilities for treatment of disposal of solid waste or liquid effluents?	No	Top soil will be stacked separately, if there is any. There would be no construction laborers inhabit at site thus there will be very less or no generation of solid waste is anticipated.
1.16	Facilities for long term housing of operational Workers?	No	Mining activities will be confined to day time only, thus do not involve long term housing of operational workers.
1.17	New road, rail or sea traffic during construction or operation?	No	No such infrastructure is proposed for proposed sand mining project.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Not Applicable
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	Not Applicable

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.20	New or diverted transmission lines or pipelines?	No	There are no transmission lines or pipeline passing through the project area.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Sand mining will be restricted to river bed only, unaffecting the shores; hence no change to the hydrology of watercourse or aquifers is anticipated.
1.22	Stream crossings?	No	Not Applicable
1.23	Abstraction or transfers of water from ground or surface waters?	No	The water requirement for the operational workers will be met by private tankers or nearby dugwell/borewell. It is estimated that not more than 27 local labours will be hired from nearby villages.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Proposed mining will be done scientifically, and thus will help to maintain the water course of the river. Thus these changes will be positive.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority). During operational phase and excavated material will be transported directly to the local markets. Workers will come from nearby villages at their convenience.
1.26	Long-term dismantling or decommissioning or restoration works?	No	River itself carries huge amount of sediment during every monsoon season so there is no restoration measures proposed at mine site.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	In safety zone, at the far end eg. River bank saplings would be planted of preferred local plant species. It will check riparian erosion and creates aesthetic environment of surrounding area. By this project of river sand mining in the area, riverbed will hold more volume of water to ensure availability of water in nearby areas.
1.28	Influx of people to an area in either temporarily or permanently?	No	It is estimated that not more than 27 laborers will be employed locally from nearby areas. The influx of the people will be temporary and positive (in terms of employment).
1.29	Introduction of alien species?	No	Not Applicable

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.30	Loss of native species or genetic diversity?	No	Not Applicable
1.31	Any other actions?	No	Not Applicable

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data														
2.1	Land especially undeveloped or agricultural land (ha)	No	Mining will be done scientifically in the part of riverbed of Yamuna River. Land Ownership: Government land														
2.2	Water (expected source & competing users) unit:	Yes	Considering the fresh water requirement for 27 site laborers it is estimated that 0.27 KLD (@ 10 lpcd) water will be required. Apart from this 4.0 KLD water will be required for sprinkling on roads & 0.05 KLD water will be required for plantation. Thus, total water requirement of 4.32 KLD will be met through nearby existing borewells/ private water tankers.														
2.3	Minerals (MT)	Yes	Only sand will be extracted. Production details: As per approved mine plan of the project the excavation/year is tabulated as under: <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Year</th> <th>Production in m³</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>3,10,720</td> </tr> <tr> <td>2nd</td> <td>3,10,720</td> </tr> <tr> <td>3rd</td> <td>3,10,720</td> </tr> <tr> <td>4th</td> <td>3,10,720</td> </tr> <tr> <td>5th</td> <td>3,10,720</td> </tr> <tr> <td>Total</td> <td>15,53,600</td> </tr> </tbody> </table>	Year	Production in m ³	1 st	3,10,720	2 nd	3,10,720	3 rd	3,10,720	4 th	3,10,720	5 th	3,10,720	Total	15,53,600
Year	Production in m ³																
1 st	3,10,720																
2 nd	3,10,720																
3 rd	3,10,720																
4 th	3,10,720																
5 th	3,10,720																
Total	15,53,600																
2.4	Construction material – stone aggregates, and / soil (expected source – MT)	No	Not applicable. It is a riverbed sand mining project.														
2.5	Forests and timber (source MT)	No	Not applicable. It is a riverbed sand mining project.														
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	No	Since mining activity will be carried out in day time only, housing facility for laborers is also not proposed, hence, energy requirement will be nil.														
2.7	Any other natural resources (use appropriate standard units)	No	None														

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority), thus, no hazardous and toxic material will be used or to be generated during operational phase or after.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	It is proposed River Bed Mining (RBM) project does not cause any changes in occurrence of disease or affect disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	The proposed project will generate employment opportunities to the nearby local people, thus will have short term and positive impact in terms of Socio-Economic development.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	There are no sensitive areas i.e. school, hospital, RF, PF are present within 1 km radius of proposed project site.
3.5	Any other causes	No	None

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

Sl. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Excavated/extracted sand will be transported directly to the potential domestic/local markets.
4.2	Municipal Waste (domestic and or commercial wastes)	No	Mining activities are confined to day time only, thus do not involve long term housing of the operational workers at site, hence no or very insignificant quantity of food waste is expected to be generated.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority). Thus, no hazardous waste will be generated due to project activity.
4.4	Other industrial process wastes	No	It is proposed riverbed mining, no industrial process is involved.
4.5	Surplus product	No	Not Applicable
4.6	Sewage sludge or other sludge from effluent treatment	No	Not Applicable
4.7	Construction or demolition wastes	No	Not Applicable
4.8	Redundant machinery or equipment	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority)
4.9	Contaminated soils or other materials	No	Not Applicable
4.10	Agricultural wastes	No	Not Applicable
4.11	Other solid wastes	No	No other sources of solid waste generation were identified within the project site OR due to project activity.

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

Sl. No.	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	During operational phase there may be emissions by (I) Transport vehicles will be source of air pollution. (II) Gaseous pollutants will be released from vehicular movement. It will be minimized by using water sprinklers & only PUC certified vehicles will be allowed in the mining lease area.
5.2	Emissions from production processes	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority). There will be minor emissions during production of sand which will be taken care in

Sl. No.	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
			EMP.
5.3	Emissions from materials handling including storage or transport	Yes	There will be emissions anticipated during loading, unloading and transportation of excavated material.
5.4	Emissions from construction activities including plant and equipment	No	Mining operations will be opencast and OTFM (Other Than Fully Mechanized) e.g. hydraulic excavator, light earth movers (if required and permitted by competent district authority).
5.5	Dust or odours from handling of materials, including construction materials sewage and waste	Yes	There will be emissions anticipated during loading, unloading and transportation of excavated material.
5.6	Emissions from incineration of waste	No	Not Applicable
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not Applicable
5.8	Emissions from any other sources	No	No other sources of emissions were identified.

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment ventilation plant, crushers e.g. engines	Yes	Noise will be generated from movement of transport vehicles & by mechanized mining (if permitted). Mitigation measures for suppression of noise generated due to proposed activities have been proposed in environment management plan.
6.2	From industrial or similar processes	No	Not Applicable
6.3	From construction or demolition	No	Not Applicable
6.4	From blasting or piling	No	No blasting and piling is proposed.
6.5	From construction or operational traffic	Yes	There is no construction proposed at mine. Only mining of mineral will be carried out. Vehicular movement for transportation of mining material from site may generate noise. Regular and proper maintenance of vehicles will reduce the impact.

6.6	From lighting or cooling systems	No	Proposed mining is open cast & will be carried out in day only time thus no provision of light & heat is required. No cooling system is required.
6.7	From any other sources	No	No other sources of generation of Noise and Vibration, and Emissions of Light and Heat were identified within the project site OR due to project activity.

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, hazardous materials use or Spillage of hazardous materials	No	No hazardous waste will be generated.
7.2	From discharge of sewage or other effluents water or the land (expected mode and place of discharge) to	No	The production process in combination with absence of permanent habitation will make the project zero discharge project.
7.3	By deposition of pollutants emitted to air into the land or into water	Yes	Water sprinkler is proposed on haul roads for suppression of dust which will be generated by vehicular movement during transportation.
7.4	From any other sources	No	No other sources of emissions were identified within the project site OR due to project activity.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	No dump proposal at mine site.

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	No storage is proposed at site, material will directly transported to the market.
8.2	From any other causes	No	None

Riverbed Sand Mining For M/s H.S.M. Holdings Pvt. Ltd. from Riverbed of Yamuna River located at Gata No.620Mi & 634Mi, Village-Sankroud, Tehsil- Khekra, District- Baghpat, U.P. Area: 47.98 acre (19.42 ha)

8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc.)?	No	The area is not prone to flood and earthquake. No such incident is reported in this area so far. The area comes in seismic zone-III. Mining activities will be done in dry season.
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9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment	Yes	<ul style="list-style-type: none"> • Project proponent will organize regular medical checkup camps and recreational activities. • Employment to local people will be generated. • Overall living standard of nearby people will have positive impact. • No supporting infrastructure is required since the site has good connectivity with local roads, MDR and highways. • Also the laborers will be hired locally thus no permanent or temporary housing is required at site.
	• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)	No	
	• housing development	No	
	• extractive industries	No	
	• supply industries	No	
	• other	No	-
9.2	Lead to after-use of the site, which could have an impact on the environment	Yes	Since it is a river bed excavation, arrival of monsoon every year will replenish the excavated site. The mining activities will have positive impact. Greenbelt along the riparian zone will have positive impact on surrounding environment.
9.3	Set a precedent for later developments	Yes	Proposed green belt development will help in increasing the aesthetic beauty of the area.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	The project will cause positive, long term impact. The area is free from any disturbances. There are not any industries or development projects in its close proximity.

iii. Environmental Sensitivity

S.No	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
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Riverbed Sand Mining For M/s H.S.M. Holdings Pvt. Ltd. from Riverbed of Yamuna River located at Gata No.620Mi & 634Mi, Village-Sankroud, Tehsil- Khekra, District- Baghpat, U.P. Area: 47.98 acre (19.42 ha)

S.No	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	None	Not Applicable
2.	Areas which are important or sensitive for ecological reasons Wetlands, water courses or other water bodies, coastal zone, biospheres, mountains, forests	Yamuna River	Flows adjacent (0.36km* NE) to the mining area.
3.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No such areas identified within the core & buffer zone of the proposed project site.	Not Applicable
4.	Inland, coastal, marine or underground waters	None	Not Applicable
5.	State, National boundaries	Yes	Interstate boundary of Uttar Pradesh, Delhi and Haryana falls within 5 km radius buffer zone of the Proposed project Site. Although, proposed project being less than 25 ha is exempted from such stipulations.
6.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	SH 57 (Delhi- Saharanpur) NH 1 (Delhi -Ambala) Haulage Route Khekra Railway Station Safdarjung Airport, New Delhi	2.75 km* (E) 8.6 km* (W) 2.1 km* (NE) 7.0 km* (E) 35 km* (S)
7.	Defense installations	None	-
8.	Densely populated or built-up	Sankroud	2.70 km* (NE)

Riverbed Sand Mining For M/s H.S.M. Holdings Pvt. Ltd. from Riverbed of Yamuna River located at Gata No.620Mi & 634Mi, Village–Sankroud, Tehsil- Khekra, District- Baghpat, U.P. Area: 47.98 acre (19.42 ha)

S.No	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
	area (*aerial distances)		
9.	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	Hospitals: primary Hospital, Sankroud Schools: Primary School, Sankroud Places of Worship: Sankroud	2.7 km* (E) 2.2 km* (NE) 2.0 km* (NE)
10.	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	Yamuna River	Flows adjacent (0.36km NE) to the mining area
11.	Areas already subjected to pollution or environmental damage. (<i>Those where existing legal environmental standards are exceeded</i>).	No	No such areas identified.
12.	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)	No	The proposed area falls under seismic zone-III, so chances of earthquakes are low. Mining activity will be restricted to dry season only.

“I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Place

Date

(AJIT SINGH MALHOTRA)

Shri Ajit Singh Malhotra S/o Shri Jai Singh Malhotra
Village- Nehru Ward, Ward No-13, Tehsil : Pipariya
Post: Pipariya, Hoshangabad State: Madhya Pradesh

NOTE:

1. The Projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. and the recommendations of the state Coastal Zone management Authority. Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 5 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon.”
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/ Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project”.

जय बजरंगबली की
जय पीरबाबा की

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सुखराम सिंह चौहान नर्सरी

हमारे यहाँ हर प्रकार के फूलों के गमले तैयार मिलते हैं।
विवाह, पार्टीयों के लिए विशेष प्रबन्ध है।

विकास नगर कालोनी, नियर सिद्ध बाबा मन्दिर, राम पार्क एक्स,

क्रमांक 23

दिनांक 20-05-2021

मैसर्स

H.S.M. Hobling Private Ltd. - Sanicrowd
Bageet.

संख्या	विवरण	दर	रकम	
			रु०	पै०
300	आल्ट्रा स्टैटिया	80	24000	
200	आइसोला डेरा	90	18000	
200	पिलरबन	100	20000	
300	जाडून	100	30000	
			92000	7

भूल-चूक लेनी देनी।

नगर

सुखराम सिंह

हस्ताक्षर

Annexure R8

1st Compliance Report

To,

Chairman
SEIAA, U.P.
Lucknow (U.P.)

Subject:- 1st Six Monthly Compliance report of River Bed Sand Mining Project from Yamuna River of M/s H S M Holdings Pvt. Ltd. located at Gata No. 620Mi & 634 Mi, Village- Sankroud, Tehsil- Khekra, District- Baghpat, (U.P) Sanctioned Lease Area: 19.42 ha with regard to the EC No.137/Parya/SEAC/3979/2017 dated. 30/01/2018.

Sir,

With reference to the general and specific conditions for the mandatory compliance under the EC issued on dated 30/01/2018, the required compliance report of pre – monsoon session 2018, 1st six monthly Pre-Monsoon compliance report of the project is enclosed herewith for your kind perusal.

Thanking You

Yours faithfully

(.....) S. malhotra

Date:

Authorized signatory

Name & Add.....

Encls: As above.

- Cc: 1. Additional Director, RO, MOEF, Lucknow.
2. Member Secretary, U.P. PCB, Lucknow.
3. DM, Baghpat (U.P.)

**Compliance Report of Pre-Monsoon Season, 2018 of River Bed Sand Mining Project from Yamuna River of M/s H S M Holdings Pvt. Ltd. located at Gata No. 620Mi & 634 Mi, Village- Sankroud, Tehsil- Khekra, District- Baghpat, U.P.
Sanctioned Lease Area: 19.42 ha.**

Environment Clearance granted & details of conditions

Ref. No. 137/Parya/SEAC/3979/2017 Dated: 30th January, 2018.

As per provisions of the post environmental clearance monitoring under the EIA notification 2006 of MoEF, it is mandatory for project proponent to submit half yearly compliance report of the project based on stipulated EC terms and condition granted for the project.

The general & specific condition for the compliance under the granted EC of the project dated 30/01/2018, the required compliance report of pre-monsoon session 2018 is tabulated as under along with postulates of mining lease area and a brief geological and mining methodology description of sanctioned mining lease area that lies in the riverbed of Yamuna River in Baghpat district –

Sanctioned MLA 19.42 ha for five years.

Workable area of sanctioned MLA- 19.42 ha.

Sanctioned annual excavation volume of sand – 3,10,720 cum/year.

Proposed depth for excavation – 2.0 m.

Mining activities started from- 15/05/2018

Mining lease is located in the Left bank of Yamuna River .River is flowing (N-S) in respect to MLA.

As per above characteristics of the proposed mining lease area,the project comes under B2 sub category but in future if the project comes under the B1 sub category due to the cluster formation, then all the requisite terms & conditions of B1 sub category will be fulfilled.

Against the sanctioned annual excavation volume of sand 3,10,720 cum/year, till the completion of compliance report, the estimated excavated volume of sand is under 64,800 cum.

With reference to the general & specific condition for the compliance under the granted EC of the project dated 30/01/2018, the required compliance report of pre-monsoon session 2018 is tabulated as under:

	Conditions	Compliance Status
(a) General Conditions		
1.	This environment clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.	Photocopy of LOI,EC & agreement deed attached in Annexure-I ,II, III

A. S. Meel Kotaa

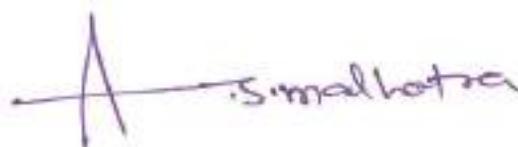
2.	Forest Clearance shall be taken by the proponent as necessary under law.	The mining lease area of the project is not located in the forest land. Moreover, DM invites tenders for mining lease only after getting the clearance from forest and other concerning departments.
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended)	NA
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/ Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Complied as per directions. Hoarding displaying all the required information is placed in mine site. Verified & Approved Coordinates of the mining lease area (MLA) mentioned in agreement deed are other description. Copy of plan submitted to SEIAA. Attached in Annexure-III
5.	Mining and loading will be done only within day hours time.	Being Complied.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	No bridge within 500 m distance of MLA.
7.	It shall be ensured that standards related to ambient air quality/ effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control measures should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Being Complied through-Sprinkling of water in haulage route. <ul style="list-style-type: none"> • No overloading. • Green covering of both side of Haulage route with grass and Shrubs.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	All necessary clearances obtained.
9.	Parking of vehicles should not be made on	Being Complied.

A. S. Malhotra

	public places.	
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	NA.(RBM project)
11.	No wildlife habitat will be infringed.	No wildlife.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of river bed/ basin, where mining is carried out.	Being Complied.
13.	It shall be ensured that mining operation of sand/morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.	Being Complied.
14.	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	No wild fauna found in the MLA. Report submitted. Annexure-V
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Detailed study carried out with following information- Flora- <ul style="list-style-type: none"> • <i>Colotropis procera</i> (Madar) • <i>Saccharum munja</i> (Munj Ghas) • <i>Ricinus</i> (caster) • <i>Cynodon</i> (Dhoob Ghas) Fauna- <ul style="list-style-type: none"> • <i>Bubalus bubalis</i> (buffalo) • <i>Canis lupus familiaris</i> (Dog) • <i>Capra aegagrus hircus</i> (Goat) Annexure-VII
16.	Hydro-geological study shall be carried out by a reputed organization/ institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/ anticipated, mining shall not be carried out.	For hydrological study 6 month is not found enough. Hence, the detailed hydrological study is being carried out by our Consultant who have Geologist/experts for complete session of 1 year and the report of the study will be submitted to RO, PCB and SEIAA in due time.

 S. Malhotra

17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and its activity should be completed before the start of sand mining.	Being Complied through-Sprinkling of water in haulage route. <ul style="list-style-type: none"> • PPE • No overloading. • Green covering of both side of Haulage route with grass and Shrubs. Annexure-V
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/ tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Being Complied as per requirement of nearby localities.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/ Horticulture Officers.	Plantation for green cover is in process including development of green covering of both side of Haulage route with grass and Shrubs, as per guidelines consultation with authorities.
20.	Separate stockpiles shall be maintained for excavated top soil, if any and the top soil should be utilized for green cover/tree plantation.	No top soil is available in MLA.
21.	Dispensary facilities for first-aid shall be provided at site.	Being Complied. First-aid kit and rest shelter is available. Photograph attached in Annexure-IX
22.	An Environmental Audit should annually carried out during the operational phase and submitted to the SEIAA.	Being Complied. Report will be submitted in due time. other parameters as per EMP of the project



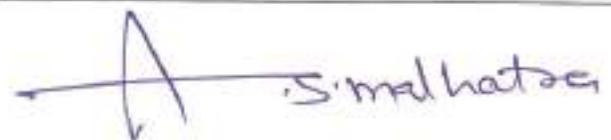
30.	Measure for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geotextile matting or other suitable material.	Being Complied. No dumping at site
31.	Project proponent shall explore the possibility of using solar energy wherever possible.	Possibilities of using solar energy are under process.
32.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of the local habitant income generating measures which can help in upliftment of poor section of society, consistent with the traditional skill of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, pre distribution of smokeless chulha etc.	Programs/activities in process under the guidance of local authorities as proposed under project report Attached in Annexure-VIII
33.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within two months from the date of issuance of Environment Clearance.	Being complied. Annexure-IV
34.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office at Lucknow, SEIAA, UP and UPPCB.	Year wise expenditure report will be submitted in time.
35.	Action plan with respect to suggestions/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District Mining Officer, concerned Regional Officer of UPPCB and SEIAA within 02 months.	NA
36.	Environmental Clearance is subject to obtaining clearance under The Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	NA

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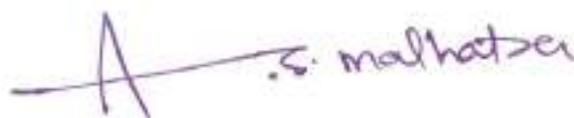
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/ information/ monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	To be Complied by DMO.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental conditions including results of monitored data (both in hard and soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1 st June and 1 st December every year.	Compilation of compliance report is being submitted.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat/ Zila Parishad/ Municipal Corporation and Urban Local Bodies.	Complied.
26.	Transportation of materials shall be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/ dust.	Being Complied. <ul style="list-style-type: none"> • No overloading • PPE to workers. • Sprinkling of haulage route.
27.	Waste water, from temporary habitation campus be properly collected and treated before discharging into water bodies. The treated effluent should conform to the standards prescribed by MoEF/CPCB.	No temporary habitation. Hence, no waste water generation
28.	Measures shall be taken for control of noise level to the limits prescribed by CPCB.	Being Complied. <ul style="list-style-type: none"> • Well maintained/PUC vehicles. • No mining in night time. • No parking in MLA at night..
29.	Special measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of village road through which transportation of minor mineral is to be undertaken, shall be carried out by the project proponent regularly at his own expenses.	Being Complied. No nearby settlement within 500 m.

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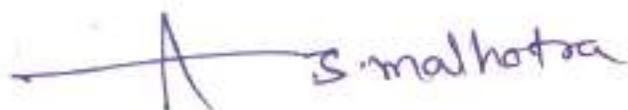
43.	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Workers have been provided PPE and are being educated from time to time for prevention of dust pollution.
44.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied. Suggestions/representation if receipt will be complied.
45.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by email.	Will be complied.
46.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Compliance under process.
47.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Being complied.
48.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Safety measures are taken such as first-aid kit, safety training & PPE. PHC from mining site:-0.93km (SE).
49.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Being complied However, engaged Workers through contractors.



37.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such site, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regard the safety notified zone should be left so that the habitat/ nesting area is undisturbed.	NA. (MLA is free from any nesting described under the point).
38.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Being complied
39.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and ground water), required for the project.	Being complied.
40.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from vehicles used for transportation.	Appropriate mitigatory measures are being taken as discussed under EMP of the project.
41.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Being complied.
42.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour as site).	No temporary/permanent housing at the project site. However, all the required facilities under rest shelter are being provided including bio-.toilet.

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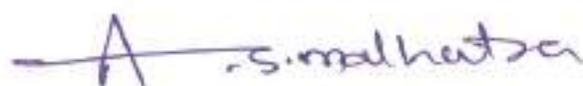
<u>Specific conditions:</u>		
1.	Heavy machine such as hydraulic excavator etc. should not be employed for mining purpose	Being strictly followed
2.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Will be complied
3.	Site photographs should be submitted with date, time and point-coordinate within 15 days.	Site photographs attached in Annexure-IX
4.	One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.	The required report is being submitted along with first compliance report
5.	Provision for cylinder to workers should be made for cooking.	NA.
6.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	Being complied
7.	Provide suitable mask to the worker.	Complied.
8.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.	Pucca motarable approach road however, plantation and green cover on both side of haulage route is under process.
9.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Being complied
10.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Study in progress. First set of data will be provided in October in post Monsoon Compliance.
11.	Provision for two toilets and hand pumps should be made at mining site.	Toilets constructed at rest shelter and are in use
12.	Drinking water for workers would be provided by tankers.	Sufficient drinking water will be provided.
13.	Mining should be done by Bar scalping or skimming methods extraction (typically 0.3-0.6 m or 1-2 ft) as per sustainable sand mining management guidelines 2016.	Being complied
14.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	Being complied.
15.	Total Project Cost has been submitted as Rs. 1,40,04,425. A CSR plan with minimum Rs. 7,00,221 work to be executed with installation	Being complied. However, the said direction under the point will be incorporated.

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	of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Jalaun, U.P.	
16.	Detail of the works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Jalaun, U.P.	Complied. Attached in Annexure- Attached in Annexure-VIII .
17.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.	Worker engaged through contractor. However, regular health checks-up camp being taken care of. Besides, organization of health checkup/immunization camps of workers and residents of nearby village is also proposed under the CSR of the project. Annexure-V
18.	Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.	Possibilities are being searched in nearby localities..
19.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.	NA.
20.	Width of the haul road shall be more than 6 meter.	Complied
21.	The environmental clearance will be co-terminus with the mining lease period.	Agreed.
22.	Project falling within 10 km area of wildlife sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not enmarked.	The proposed project does not lie in any of wild life sanctuary nor even any RF,PF or open forest.
23.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Being complied as per Sustainable Sand/morrum Mining Guidelines (SSMG) -2016.

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	lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	
31.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Although laborers engaged through contractor, however, all the possible Safety measures and other provision under the Act are being followed.
32.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Required PPE provided to workers and have been explained time to time about the security measure to be followed. General medical check-up is under progress in regular intervals.
33.	The critical parameters such as PM10, PM2.5, SO2, NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [TDS, DO, pH, Fecal Coliform and Total Suspended Solids(TSS)]	The required report is being submitted along with first compliance report. Annexure-XI
34.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	No such critical prone to air pollution is near the MLA. However, in order to check the air pollution regular sprinkling is being done.
35.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Being ensured.
36.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Will be complied..
37.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2, NOx. Location of the stations should be decided based on the meteorological data, topographical features and	The required report is being submitted along with 1 st compliance report. Annexure-XII

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24.	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	<p>Complied. Annexure III and VII</p> <p>The approved geo- coordinate are as under-</p> <table border="1" data-bbox="873 505 1534 908"> <thead> <tr> <th>Name of Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>28°51'27.91"N</td> <td>77°12'42.98"E</td> </tr> <tr> <td>B</td> <td>28°50'59.90"N</td> <td>77°12'54.85"E</td> </tr> <tr> <td>C</td> <td>28°50'57.15"N</td> <td>77°12'51.00"E</td> </tr> <tr> <td>D</td> <td>28°51'03.57"N</td> <td>77°12'44.50"E</td> </tr> <tr> <td>E</td> <td>28°51'24.90"N</td> <td>77°12'34.68"E</td> </tr> </tbody> </table>	Name of Pillars	Latitude	Longitude	A	28°51'27.91"N	77°12'42.98"E	B	28°50'59.90"N	77°12'54.85"E	C	28°50'57.15"N	77°12'51.00"E	D	28°51'03.57"N	77°12'44.50"E	E	28°51'24.90"N	77°12'34.68"E
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25.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt, and area is less than 25ha, but factually the distance is less than 500mt and the mine is located in cluster of area equal or more than 25ha, the E.C. issued will stand revoked.	No reply required from PP.																		
26.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environment Clearance.	Study in progress. Will be complied in due time..																		
27.	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Court(s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Being strictly followed																		
28.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on the both of the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Being complied as per Sustainable Sand/morrum Mining Guidelines (SSMG) -2016.																		
29.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Being complied																		
30.	The project proponent shall adhere to mining in conformity to plan submitted for the mine	Being complied																		

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	available with the State Pollution Control Board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.	
47.	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Reply not required from PP.
48.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Reply not required from PP.
49.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	Reply not required from PP..
50.	Waste water from potable use be collected and reused for sprinkling.	Although there is no waste water generation in the project, however, the direction under the point will be followed as per need based.
51.	During the school opening and closing time vehicle movement will be restricted.	The direction is being complied.
52.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Being complied as per Sustainable Sand/morrum Mining Guidelines (SSMG) -2016.

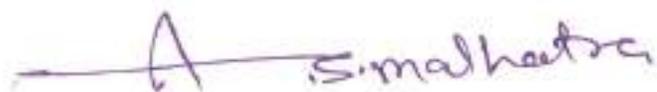
You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of

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	environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	
38.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	There is no other mining lease area near the proposed MLA. Besides, the haulage route of MLA is only 1.0 km of distance and well maintained.
39.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	The facilities are provided in MLA.
40.	Solid waste material viz. gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Being complied.
41.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Under process.
42.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Being complied.
43.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.	Reply not required from PP.
44.	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	Complied. Suggestions/representation if receipt will be complied.
45.	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	Reply not required from PP.
46.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is	Complied..

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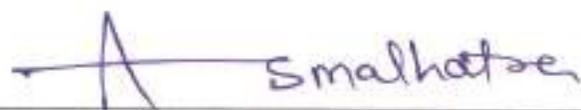
issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

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LIST OF ANNEXURES

ANNEXURE-I	Letter of Intent(LOI)
ANNEXURE-II	EC of Project
ANNEXURE-III	Lease deed
ANNEXURE-IV	Letter to EE Jal Nigam
ANNEXURE-V	Letter to SEIAA & RO PCB
ANNEXURE-VI	Surface Plan of the Project
ANNEXURE-VII	Description of Flora & Fauna
ANNEXURE-VIII	CSR Description
ANNEXURE-IX	Site Photographs
ANNEXURE-X	One month monitoring report of Air, water & Noise quality and flora fauna
ANNEXURE-XI	Monitoring of critical parameters of ambient air zone
ANNEXURE-XII	Ambient air monitoring of four monitoring stations of core & buffer zone

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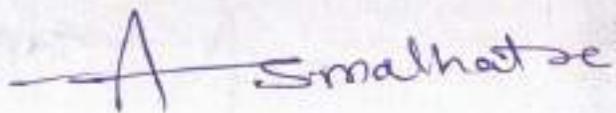
ANNEXURE-I
LETTER OF INTENT

जब्त कर ली जायेगी तथा आपके द्वारा इस संबंध में कोई शिकायत अथवा प्रत्यावेदन पर विचार योग्य नहीं होगा।

- 2- बालू खनन पट्टा पाँच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि ₹0 10,12,94,720/-होगी तथा अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई-नीलाम की देय धनराशि पर 10 प्रतिशत की वृद्धि कर देय होगा।
- 3- प्रथम वर्ष के लिये शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिये पट्टा धनराशि उ0990 उपखनिज परिहार नियमावली 1963 (नवीन संशोधन के तहत) में निर्धारित चतुर्थ अनुसूचि के अनुसार राज्य सरकार द्वारा समय-समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूचि में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
- 4- लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म उ0990 के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- 5- पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- 6- पट्टा धारक द्वारा नियम-34 के प्रावधानों के अर्न्तगत प्लान तथा भारत सरकार वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपटित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर उष्ण सशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- 7- पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय अश्वासन की धनराशि निर्धारित रीति से जमा करायेगा।
- 8- पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर व शुल्क तथा आयकर का 2 प्रतिशत टीसीएस (वर्तमान दर), 10 प्रतिशत जिला खनिज फाउण्डेशन ट्रस्ट बागपत आदि नियमानुसार जमा करायेगा।

अन्य शर्तें-

- (1) पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और छम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।
- (2) पट्टा अभिलेख के निष्पादन के दिनांक से छः माह के भीतर खनन सक्रियतायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई रुकान किये बिना ऐसी खनन सक्रियताओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।



कार्यालय जिलाधिकारी बागपत

पर सं- 1770/खनन/ई-निविदा सह ई-नीलामी/2017

दिनांक 25-11-17

**खनन पट्टा हेतु सहमती पत्र
(Letter of intent)**

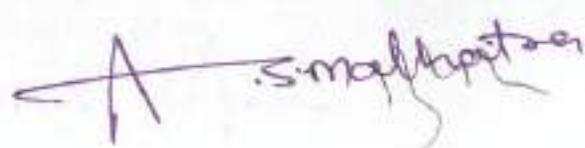
HSM HOLDINGS,
नेहरू पार्क- विमरिया
जिला- हरियाणा (पंच प्रवेश)

सूचनादेश सं- 1875/88-2017-57(राज)/2017 टीसी-1 दिनांक 14.08.2017 में दिए गये निर्देशानुसार ई-निविदा सह ई-नीलामी के माध्यम से यमुना नदी साधारण बालू का खनन पट्टा 5 वर्ष की अवधि हेतु जलधर बागपत के निम्न क्षेत्र हेतु कार्यालय के पर सं 1549/ई-टेण्डर सह ई-ऑक्शन/विज्ञापि-बालू/2017-18 दिनांक 07.09.2017 द्वारा घोषणा की गयी थी। ई-निविदा सह ई-नीलामी की कार्यवाही राज्य सरकार द्वारा अधिकृत एजेन्सी MSTC के ई-मेल पर दिनांक 27.10.2017 द्वारा अवगत कराया गया है कि तहसील खेकड़ा निम्न यमुना नदी के क्षेत्र सांक्रोड जिलाका विवरण निम्नवत है-

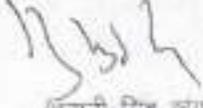
तहसील	नदी	ग्राम	पट्टा सं	क्षेत्रफल	घन (बालू घण मी० में)
1	2	3	4	5	6
खेकड़ा	यमुना नदी	सांक्रोड	620मि, 634मि०	19.420000	3,10,720

उपरोक्त में आपके द्वारा ई-नीलामी में अधिकतम ऑफर रु० 326/- प्रति घनमीटर दी गयी है। इस प्रकार आपके द्वारा बंदरखा हेतु 3,10,720 घनमी० पर कुल धनराशि रु० 10,12,94,720/- प्रथम वर्ष हेतु दी गयी है।

1- निर्बंधनों एवं शर्तों का पालन करने के लिये प्रतिभूति के प्रथम वर्ष के लिये बोली की सकल धनराशि रु० 10,12,94,720/- का 25 प्रतिशत प्रतिभूति तथा 25 प्रतिशत धनराशि प्रथम वर्ष की पहली किस्त के रूप में दो कार्य दिवसों के अन्दर MSTC के ई-वेबसाइट पर आरटीओजीएस / एनईएफसीटीओ द्वारा जमा करना होगा। आप द्वारा पूर्व में जमा की गई अर्नेस्ट नयी रु० 8049200/- का पहली किस्त में सम्मिलित करते हुये पहली किस्त की शेष धनराशि रु० 2,02,74,480/- (रु० दो करोड़ दो लाख चौहत्तर हजार चार सौ अस्सी रुपये मात्र) तथा 25 प्रतिशत प्रतिभूति की धनराशि अर्क 2,53,23,680/- (रु० दो करोड़ तरेचन लाख तैंईस हजार छ सौ अस्सी रुपये मात्र) कुल 4,55,98,160 रुपये (चार करोड़ पचषन लाख अट्ठानवे हजार एक सौ साठ रुपये मात्र) जमा करना होगा। यदि लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते है तो आप द्वारा जमा अर्नेस्ट नयी राज्य सरकार के फल में



- (16) पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारंभ किया जायेगा।
- (17) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।


(मिथानी सिंह खगारोल)
जिलाधिकारी
बागपत

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि—

निदेशक, भूतत्व एवं खनिजों का सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


जिलाधिकारी
बागपत

 A. S. Malhotra

- (3) पट्टा धारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये खड्ड के चयन पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे संबंधित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसी वातु रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-86 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- (4) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं सतत दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शारित का भागीदार होगा।
- (5) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन सकियार्य नहीं करेगा।
- (6) जिलाधिकारी द्वारा विहित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (7) नदी की जलधारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (8) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, कहीं पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (9) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (10) उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को प्रतिकार पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।
- (11) पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।
- (12) सिंचाई विभाग की शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
- (13) वन विभाग की शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
- (14) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (15) पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।

A s. malhotra

ANNEXURE-II
EC OF THE PROJECT

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinay Khazd-1, Gomti Nagar, Lucknow - 226010
Phone: 91-522-2300541, Fax: 91-522-2300543
E-mail: doeu@doeup.gov.in
Website: www.seaup.in

To:
Shri Ajit Singh Malhotra,
S/o Shri Jai Singh Malhotra,
R/o Nehru Ward, Ward No-13,
Tehsil- Pipariya, District- Hoshangabad- 461775

Ref. No. 37 /Para/SEAC/3979/2017

Date 30 January, 2018

Sub: Environmental Clearance for Sand Mining from Yamuna River at Gata No. 620 MI & 634 MI, Village-Sankroud, Tehsil-Khekra, District-Baghat, U.P. (Leased Area-19.42 Ha).

Dear Sir,

Please refer to your application/letter dated 19-01-2018 addressed to the Secretary, SEAC/Director, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-01-2018.

A presentation was made by the representative of the project proponent along with their consultant M/s ENV Dax (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

1. The environmental clearance is sought for River bed Sand Mining from Yamuna River at Gata No. 620 MI & 634 MI, Village-Sankroud, Tehsil-Khekra, District-Baghat, U.P. (Leased Area 19.42 Ha).
2. Salient feature details of the project:

NAME OF MINERAL	Sand
NAME OF RIVER	Yamuna River
NEAREST VILLAGE	Sankroud
TEHSIL	Khekra
DISTRICT	Baghat
STATE	Uttar Pradesh
LEASE AREA	19.42 ha
MAX. & MIN MRL WITHIN LEASE AREA	215 mRL & 211 mRL
LATITUDE	28°51'37.52"N to 28°51'34.40"N
LONGITUDE	77°12'47.31"E to 77°12'38.65"E
ML AREA	19.42 ha
TOTAL GEOLOGICAL RESERVE	19,42,000 cum/annum
TOTAL MINEABLE RESERVE	5,82,000 cum/annum
PROPOSED PRODUCTION	3,10,720 cum/annum
LIFE OF MINE	05 years
TYPE OF LAND	Non- agricultural land
METHOD OF MINING	Bar Scalping or Skimming method (OTFM (Other than fully mechanized) as per IBM & SSMG, 2016) using: Scraper/light earth movers Hydraulic excavator Loader truck & tractors for transportation



A. S. Malhotra

E.C. for Sand Mining from Yamuna River at Site No. STD/M-6/84F/05, Village Sonhooud, Tehsil Bahra, District Baghpat, U.P. (Leasing Area-18.42 Ha)

ULTIMATE DEPTH OF MINING	2 m	
WATER REQUIREMENT	PURPOSE	REQUIREMENT (cu.ft)
	DRINKING & OTHERS	0.52
	SUPPRESSION OF DUST	4.0
	PLANTATION	0.05
	TOTAL	4.57
PROPOSED PRODUCTION/YEAR	5,10,720 cum/annum	
NO. OF WORKING DAYS	275	
PER DAY PRODUCTION FROM MINI	1130 cum/day	
WORKING HOURS PER DAY	12	
NO. OF WORKERS	At least 52	
NO. OF TRUCKS MOVEMENT/ DAY	123	
NEAREST METALLED ROAD FROM SITE	Rm 1 (Daha-Ambala)- 8.6/3 km (West)	

- The mining would be restricted to unconsolidated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-I(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 23/01/2018) on the above said project, the State Level Environment Impact Assessment Authority (meeting held on dated 27-01-2018) has decided to grant the Environmental Clearance to the site project for collection of 5,10,720 cum/annum is proposed from mining lease area 18.42 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any change in mining area, lease numbers, entailing capacity addition with change in process and/or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue Department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- Mining and loading shall be done only within day hours time.
- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- Parking of vehicles should not be made on public places.

 S. Malhotra
Page 2 of 8

E.C. for Sand Mining from Yamuna River at Gate No. 620 M & 634 M, Village-Sansrod, Tehsil-Khatu,
District-Bagpat, U.P. (Leased Area-15.42 Ha)

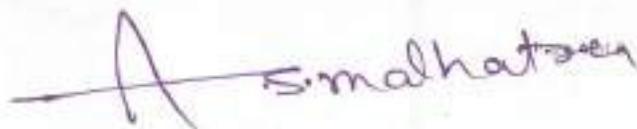
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.



A. S. Malhotra

S.C. for Sand Mining from the God River at Gura No. 570 BS & 601 M, Village-Barkhad, Tehsil-Jhelum,
District-Bahawalpur, S.P. (Graded Area-19.22 Ha)

29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken shall be carried out by the project proponent regularly at his own expense.
30. Measure for prevention & control of soil erosion and management of pits shall be undertaken. Reclamation of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable material.
31. Project Proponent shall explore the possibility of using solar energy wherever possible.
32. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total life period. An budget is to be separately maintained. CSR component shall be adopted based on need of local haberdant. Income generating measures which can help a upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of medicines, Clubs etc.
33. Possibility for adopting nearest three villages shall be explored and details of civil amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expense shall be submitted within 02 months from the date of issuance of Environment Clearance.
34. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and forests and its Regional Office located at Lucknow, SEWA, S.P and SPPCB.
35. Action plan with respect to suggestions/improvement and recommendations made and agreed during Public hearing shall be submitted to the District mines Officer, concern Regional Officer of SPPCB and SEWA within 02 months.
36. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act-1972 from the competent authority, if applicable to this project.
37. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
38. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
39. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
40. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
41. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
42. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
43. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

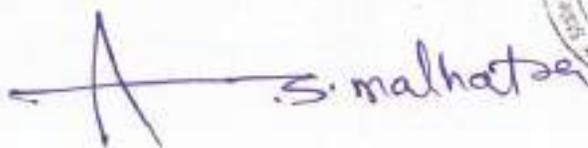
A. S. Malhotra

E.C. for Sand Mining from Yamuna River at Gate No. 620 (M) & 634 (M), Village Sanhroud, Tehsil Ghanta, District Baghpat, U.P. (leased Area-15.42 Ha)

- Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
44. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 45. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of The company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 46. The green cover development/tree plantation is to be done in an area equivalent to 10% of the total leased area either on river bank or along road side (Avenue Plantation).
 47. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 48. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 49. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Heavy machine such as Hydraulic excavator etc. should not be employed for mining propose.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QC-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft).
14. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
15. Total Project Cost has been submitted as Rs. 1,36,01,650/- . A CSR plan with minimum Rs. 6,80,082/- work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Baghpat, U.P.

 S. Malhotra



**E.C. for Sand Mining from Tribute River at Gata No. 57345 & 584 No, Village Lakshad, Tehsil-Bhakra,
District-Bhakra, V.P. District Area 17-52 Ha.**

16. Detail of works under ECR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District Magistrate / Chief Development Officers, Bhakra D.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, Certificates shall be provided to the regular/Temporary/Contractual or any other workers. Copy of Register shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water (rainwater harvesting and storing) and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in ECR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 8 meter.
21. The Governmental clearance will be as per terms with the mining lease period.
22. Project falling with in 10 KM area of Wild Life Sanctuary, it to obtain a clearance from National Board Wild Life (NBWL) even if the non-sensitive zone is not demarcated.
23. To avoid ponding effect and adverse environmental condition for sand mining in area, riparian mining should be done as per sustainable sand mining management guidelines 2014.
24. Geo coordinates should be verified by Director, DSM/District Magistrate/Regional Mining Officer/WHM and should be submitted to SEIAA/SEAC, Secretary as earliest.
25. In case it has been found that the E.C. obtained by providing incorrect information, subjecting that the distance between the two adjoining mines is greater than 500m, and area is less than 25ha, but factually the distance is less than 500 m and the mine is located in cluster of areas equal or more than 25ha, the E.C issued will stand revised.
26. The project proponent shall in 2 years conduct detailed replenishment study duly authorized by a GEO/NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
27. The mining work will be open cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (I)). No drilling/blasting should be involved at any stage.
28. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of riparian area to control and erode erosion of river bank. The mining is confined to extraction of sand/gravel from the river bank only.
29. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
30. The project proponent shall adhere to mining in conformity to plan submitted for the mining lease conditions and the rules prescribed in this regard clearly showing the no work zone in the mining lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
31. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
32. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

A. S. Malhotra

P.E. for Sand Mining from Yamuna River at Gola No. 620 M & 634 M, Village Samroh, Tehsil Ahir, District-Bagpat, U.P. (Leased Area-13.42 Ha)

31. During the school opening and closing time, vehicle movement will be restricted.
32. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any non-development zone as required/prescribed/delineated under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1986, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1523(E) dated 14/09/2006, as amended and send regular reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. _____/Parya/SEAC/3979/2017 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Bagpat, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

A. Smalhotse

E.C. for Jhunjhunia Mining from Tamara River at Gate No. 620 M & 634 M, Village Sonerwad, Jhunjhunia, District Bagnat, U.P. (Lease Area-19.42 Ha).

- 33 The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact cone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored (TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
- 34 Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 35 It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 36 The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 37 Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 38 Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 39 Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 40 Solid waste material viz., patkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 41 Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
- 42 Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 43 Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 44 A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 45 State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 46 The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 47 The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 48 Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 49 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 50 Waste water from potable use be collected and reused for sprinkling.



A. S. Malhotra

ANNEXURE-III
LEASE DEED

ई- स्टाम्प सर्टिफिकेट नं० - IN-UP

प्रपत्र- एग०एम०-6

खनन के लिये नीलामी पट्टे का आदर्श प्रपत्र (नियम 29)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम-29 के अधीन ई- निविदा सह ई-नीलामी प्रणाली के माध्य से जिलाधिकारी, बागपत द्वारा साधारण बालू (यमुना नदी) के खनन पट्टी हेतु सहमति पत्रांक : 1770/खनन/ई-निविदा सह ई-नीलामी/2017 दिनांक 25-11-2017 के क्रम में

यह अनुबन्ध आज दिन 15-5-2018 दिनांक 14-5-2018 (पाँच वर्ष हेतु) को उत्तर प्रदेश के राज्यपाल (जिन्हे आगे "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहरताकिंती भी समझे जायेंगे), एक पक्ष और प्रथम पक्ष

यदि पट्टेदार कम्पनी विशेष हो, एच०एस०एम० होल्डिंग्स, नेहरू वार्ड पिपरिया, जिला होशंगाबाद (मध्य प्रदेश) द्वारा अधिकृत/प्रशासक/प्रतिनिधि /द्वारा- अजीत सिंह मल्हौत्रा पुत्र श्री जय सिंह निवासी ग्राम नेहरू वार्ड, पिपरिया तहसील पिपरिया जिला होशंगाबाद।

(व्यक्ति/कम्पनी का नाम, पता और व्यवसाय) जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायार, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष/द्वितीय पक्ष।

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये नीलामी में 3,10,720 घनमी० बालू के लिए पट्टेदार द्वारा रु 326 (तीन सौ छब्बीस) प्रति घनमीटर की दर से प्रथम वर्ष हेतु रु० 101294720/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि स्थित ग्राम सांकरौद खादर परगना बागपत तहसील खेकड़ा जिला बागपत के खसरा/गाटा सं० 620मि० व 634 मि० कुल रकबा 19.4200 हे० पाँच वर्षों के लिए स्वीकार कर

HSM HOLDINGS

A. S. Malhotra
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिलाधिकारी
बागपत

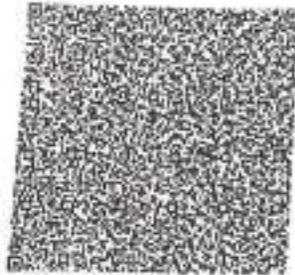
A. S. Malhotra



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttar Pradesh
e-Stamp

Certificate No.	: IN-UP04449853988620Q
Certificate Issued Date	: 24-Apr-2018 05:09 PM
Account Reference	: NONACC (BK)/ upbobbk02/ BAGHPAT/ UP-BGH
Unique Doc. Reference	: SUBIN-UPUPBOBBK0205345329274638Q
Purchased by	: HSM HOLDINGS
Description of Document	: Article 35 Lease
Property Description	: VILLAGE SAKROND TEH KHEKRA DISTT BAGHPAT
Consideration Price (Rs.)	: 61,84,14,395 (Sixty One Crore Eighty Four Lakh Fourteen Thousand Three Hundred And Ninety Five only)
First Party	: GOVERNOR UTTAR PRADESH GOVERNMENT
Second Party	: HSM HOLDINGS
Stamp Duty Paid By	: HSM HOLDINGS
Stamp Duty Amount(Rs.)	: 2,47,36,600 (Two Crore Forty Seven Lakh Thirty Six Thousand Six Hundred only)



Please write or type below this line.....

E-STAMP
LOCKED

E STAMP
VERIFY

HSM HOLDINGS

A.S. Malhotra
PARTNER

प्रकार
बगपत

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प्रकार
बगपत

0001978356

Statutory Alert:

The E-Stamp Certificate should be verified at www.storesamp.com. Any discrepancy in the details on this Certificate will be

A.S. Malhotra

क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें खसरा/गाटा सं० 620मि० व 634 मि० हैं तथा जिसमें 19.4200 है० क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है, और उसे लाल रंग से रजित (coloured) किया गया है, और जिसकी सीमायें निम्नलिखित हैं :-

घौहददी -

- 1- पूरब -- ख०स० 620 का शेष भाग
- 2- पश्चिम -- ख०स० 634 का शेष भाग
- 3- उत्तर -- ख०स० 620, 634 का शेष भाग
- 4- दक्षिण -- ख०स० 620, 634 का शेष भाग

खनन क्षेत्र का कोआर्डिनेट्स :-

Name of Pillars	Latitude	Longitude
A	N- 28° 51' 27.91"	E- 77° 12' 42.98"
B	N- 28° 50' 59.90"	E- 77° 12' 54.85"
C	N- 28° 50' 57.15"	E- 77° 12' 51.00"
D	N- 28° 51' 03.57"	E- 77° 12' 44.50"
E	N- 28° 51' 24.90"	E- 77° 12' 34.68"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे पर संरक्षित स्वामित्व

(1) स्वामित्व की धनराशि : पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हट्टाये गये साधारण बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेगी।

HSM HOLDINGS

A. S. Malhotra

PARTNER

खान अधिकारी

बागपत

प्रभारी अधिकारी (खनिजी)

बागपत

जिलाधिकारी

बागपत

A. S. Malhotra

लिया गया है और उसमें/ उन्होंने प्रतिभूतित स्वरूप रू० 25323680/- तथा प्रथम क्रिस्ता रू० 25323680/- कुल धनराशि अंकन 50647360/- रुपये धालान स० 02 दिनांक 22.01.2018 में राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि उप उपस्थापन-पत्र और निम्नलिखित अनुसूचित द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (यमुना नदी) (यहाँ खनिज/खनिजों का उल्लेख किया जाये) जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है, की समस्त खान तल्प (beds) सदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतन्त्रताओं, अधिकारों, तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो, सिवाय इसके और से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेगे। दिनांक 15-5-2018 से 15-5-2023 (पाँच वर्ष हेतु) की आगामी अवधि के लिये पट्टेदार की एतद्वारा दिए गए पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूचित के भाग-2 में उल्लिखित स्वामियों का भुगतान उसमें, निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो, और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते है और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भूखण्ड, जो जिला बागपत की तहसील खेकड़ा के अन्तर्गत स्थित ग्राम सांकरौद खादर (क्षेत्र) तथा

A. S. Malhotra
 अधिकारी
 बागपत
 अधिकारी
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 अधिकारी
 बागपत

(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगे: पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्नोचन कर चुकाने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाये) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयन्त्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

(3) पट्टे की समाप्ति के पश्चात् तीन माह से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :- यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयन्त्र, भवन, संरचनाये और अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उसकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4) नोटिस :- इस उपस्थापना-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिये नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो, तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिये दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहूत (challenged) किया जायेगा।

LEGAL SOLICITORS
A. S. Malhotra
BARRISTERS

खान अधिकारी
बागपत

1955

1955

A. S. Malhotra

(चतुर्थ अनुसूची)
जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची
(नियम-27(3))

क्र. सं.	वर्ष	कुल धनराशि (रुपये में)	प्रथम किस्त (रुपये में) 01 जनवरी में जमा हो चुकी है	द्वितीय किस्त (रुपये में) 01 जूलाई	तृतीय किस्त (रुपये में) 01 अक्टूबर	चतुर्थ किस्त (रुपये में) 01 जनवरी
1-	प्रथम वर्ष	101294720	25323680	25323680	25323680	25323680
2-	द्वितीय वर्ष	111424192	27856048	27856048	27856048	27856048
3-	तृतीय वर्ष	122566612	30641653	30641653	30641653	30641653
4-	चतुर्थ वर्ष	134823272	33705818	33705818	33705818	33705818
5-	पंचम वर्ष	148305600	37076400	37076400	37076400	37076400

(2) स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853-अलौह खनन की धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

(3) स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि किसी उपस्थापन पर (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किस्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपलब्ध

(1) नियमों प्रसविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियामकी, 1963 के किसी नियम या इस पट्टे की किसी प्रसविदा तथा किसी शर्त को भंग करे, तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिये यथोचित अवसर दिया जायेगा।

A. Smalhotra

अधिकारी

प्रमुख अधिकारी

जिलाधिकारी
बानस

A. Smalhotra

(22) वन विभाग के पत्र संख्या : 4478/14-1 मेरठ दिनांक 01.03.2013 में इंगित शर्तों एवं समय-समय पर जारी शासनादेशों के पालन हेतु पट्टाधारक बाध्य होगा।

(23) सिचाई विभाग, ड्रेनेज खण्ड के पत्र संख्या: 439/बी0डी0एम0 खनन, मेरठ दिनांक 20.02.2010 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।

(24) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।

(25) प्रत्येक पट्टाधारक द्वारा वित्तीय आश्वासन दिया जायेगा। वित्तीय आश्वासन की रकम स्वस्थानों घटान किस्म की खनन के लिये पच्चीस हजार रुपये एवं बालू या मौरम या बजरी या थोल्डर या इनमें से कोई भी मिली-जुली अवस्था में हो और जो नदी तल में, खनन और सहबद्ध क्रिया कलापों के लिये प्रयोग में लाये गये खनन पट्टा क्षेत्र के प्रति एकड़ खान में अनन्य रूप से पायी जाती हो, के लिये पन्द्रह हजार रुपये होगी। तदपि उप नियम (7) में विनिर्दिष्ट प्रारूपों में से किसी में दी गयी वित्तीय श्रेणी की खानों या सम्बन्धित क्षेत्र के लिये दो लाख रुपये होगी।

प्रतिबन्ध यह है कि किसी पट्टाधारक से खनन और सहबद्ध क्रियाकलापों के क्षेत्र में वृद्धि के साथ वित्तीय आश्वासन की रकम बढ़ाये जाने की अपेक्षा की जायेगी।

अग्रतर प्रतिबन्ध यह है कि जहाँ पट्टाधारक खान के उत्तरोत्तर बंद करने के भाग रूप में भूमि उद्धार और पुनर्वासन उपाय को हाथ में लेता है, वहाँ इस प्रकार खर्च की गई रकम की गणना पट्टाधारक द्वारा पहले से ही खर्च की गयी वित्तीय आश्वासन की राशि के रूप में की जायेगी और पट्टेदार द्वारा दी जाने वाली वित्तीय आश्वासन की कुल रकम उस सीमा तक घटा दी जायेगी।

(26) वित्तीय आश्वासन या उसका कोई संशोधन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पूर्व पट्टेदार द्वारा यथास्थिति, जिलाधिकारी अथवा इस निमित्त राज्य सरकार द्वारा इस हेतु प्राधिकृत अधिकारी की प्रस्तुत किया जायेगा :-

- (क) किसी अनुसूचित बैंक से प्रत्यय पत्र
- (ख) अनुपालन या प्रतिभूति बंध पत्र
- (ग) प्रतिभूति का कोई अन्य प्रारूप या सक्षम अधिकारी को स्वीकार्य कोई अन्य गारन्टी।

As. malhotra

As. malhotra

As. malhotra

जिला अधिकारी (खनिज)
बामपत

जिला अधिकारी
बामपत

As. malhotra

- (10) उपखनिज का निष्कासक हनु आवश्यक पुरुष मारों का निर्देश पट्टाधारक स्वयं के व्यय पर करेगा।
- (11) पट्टेदार 03 मीटर की गहराई अथवा जलजल में से जल को कम से से अधिक गहराई में खनन सक्रियाएं नहीं करेगा।
- (12) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (13) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (14) रोकूत क्षेत्र के अन्दर जहाँ परिवहन प्रयत्न निर्माण किया जायेगा, धरती पर खनिलों का विक्रय मूल्य प्रदर्शित करेगा।
- (15) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना मानना बताने की युक्ति युक्त अदालत प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (16) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (17) उ०प्र० उपखनिज परिहार नियमावली-1963 के नियम-34 (6) के अन्तर्गत वित्तीय आश्वासन को रकम नियमानुसार जमा करेगा।
- (18) उ०प्र० उपखनिज परिहार नियमावली-1963 के नियम-67 के अर्धीन भूमि के स्वामियों को प्रतिकार पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- (19) मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (20) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है, तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- (21) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है, अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टाधारकों को मान्य होगा।

HSD HOLDINGS

A.S. Malhotra

जान अधिकारी
बगवतप्रधान अधिकारी (खनिज)
राज्य

A.S. Malhotra

स्टाम्प शुल्क :- स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि अंकन 618414396/- रुपये को अगले हजार में पूर्णांकित करते हुए अंकन 61,84,15,000/- रुपये पर उपनिबन्धक, खेकडा (बागपत) के पत्र सं० 14 / सं०२० / खेकडा / 2018 दिनांक 29.01.2018 के अनुसार 2 प्रतिशत स्टाम्प शुल्क अंकन 1,23,68,300/- रू० एवं 2 प्रतिशत बागपत-बडौत-खेकडा विकास प्राधिकरण के विकास शुल्क के रूप में स्टाम्प शुल्क अंकन 1,23,68,300/- रू० इस प्रकार कुल स्टाम्प शुल्क अंकन 2,47,36,600/- रुपये है।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

HSM HOLDINGS

A. Smalhot

पट्टेधारक द्वारा हस्ताक्षरित

जिजाधिकारी

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

गवाह

दुशमसिंह शि० हरफूलसिंह

खान अधिकारी
बागपत

1-

पता-

जम्बा-22 करनाल (हरियाणा)

2-

पता-

सतपाल सिंह गुजराल शि०

अजीतसिंह गुजराल शि०

ग्यादत वार्ड स्टेशन गैज

नरसिंहपुर (मध्य प्रदेश)

प्रभारी अधिकारी (खनिज)
बागपत

A. Smalhot

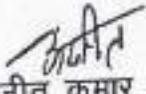
संयुक्त सीमांकन आख्या

अपरजिलाधिकारी (वि०/र०) बागपत के पत्र सं० 1970/र०/वि० दिनांक 05.02.2018 व भूवैज्ञानिक/प्रमारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय गाजियाबाद के आदेश दिनांक 06.02.2018 के अनुपालन में दिनांक 07.02.2018 व 08.02.2018 को ई-निविदा सह ई-नीलामीकर्ता मै० एच०एस०एम० होलडिंग, पता- नेहरू वार्ड, पिपरिया, जिला होशंगाबाद (म०प्र०) के पक्ष में स्वीकृत बालू खनन क्षेत्र ग्राम साकरौद खादर तहसील- खेकडा, जिला- बागपत के गाटा सं०- 620मि० व 634मि० रकबा 19.4200 है० का सीमांकन राजस्व विभाग व खनन विभाग द्वारा ई-निविदा सह ई-नीलामीकर्ता के प्रतिनिधि श्री ज्ञानदेन्द्र सिंह चौहान की उपस्थिति में किया गया है। सीमाबद्ध क्षेत्र ABCDE रकबा 19.4200 है० को मानचित्र पर लाल रंग से रजित किया गया है। ग्राम साकरौद खादर में स्थित अल्लीपुर बांध व उससे निकलने वाली सिंचाई विभाग की टोकर के जंक्शन को संदर्भ बिन्दु लिया गया है। अल्लीपुर बांध को संदर्भित करते हुये उत्तर स्थापित किया गया है। मानचित्र की प्रति जिलाधिकारी कार्यालय, खनन अनुभाग, बागपत द्वारा उपलब्ध कराई गयी है व संदर्भ बिन्दु लेखपाल द्वारा चिह्नित किया गया है। चिह्नित किये गये संदर्भ बिन्दु से टोटल स्टेशन मशीन द्वारा क्षेत्र का सीमांकन किया गया। मौके पर चिह्नित किये गये सीमा स्तम्भ बिन्दुओं पर ई-निविदा सह ई-नीलामीकर्ता को एक सप्ताह के अन्दर सीमा स्तम्भ लगाकर जिलाधिकारी कार्यालय खनन अनुभाग बागपत को लिखित रूप से सूचित करने हेतु निर्देशित किया गया है।

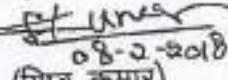
उपरोक्त सीमांकन के GPS Coordinates निम्न प्रकार से है-

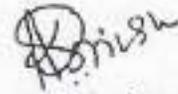
A --	N -- 28° 51'	27.91"
	E -- 77° 12'	42.98"
B --	N -- 28° 50'	59.90"
	E -- 77° 12'	54.85"
C --	N -- 28° 50'	57.15"
	E -- 77° 12'	51.00"
D --	N -- 28° 51'	03.57"
	E -- 77° 12'	44.50"
E --	N -- 28° 51'	24.90"
	E -- 77° 12'	34.68"

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

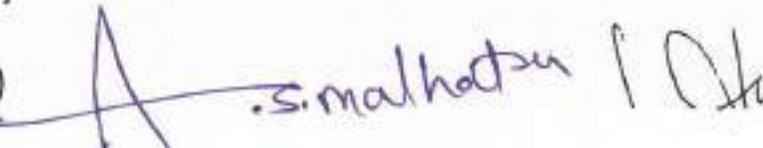

(अजीत कुमार श्रीवास्तव)
सर्वे लेखपाल
ग्राम साकरौद,


(इश्कान अहमद)
सर्वेक्षक
ग्राम साकरौद


(शिव कुमार)
सर्वेक्षक
भूतत्व एवं खनिकर्म विभाग,
कार्यालय, गाजियाबाद।


(अनुराग श्रीवास्तव)
सहायक भूवैज्ञानिक
बागपत


(ज्ञानदेन्द्र सिंह चौहान)


S. Malhotra

ANNEXURE-IV
LETTER TO EE JAL NIGAM

सेवा में,

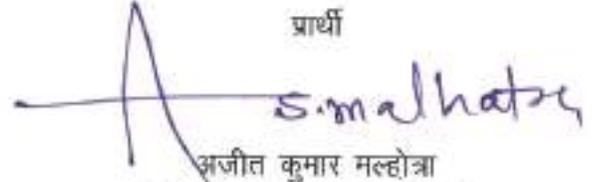
अधिकासी अभियन्ता महोदय,
जल निगम कार्यालय,
बागपत(उ०प्र०)

महोदय,

सादर निवेदन है कि प्रार्थी को ग्राम-सांकरौद, तहसील- खेकरा, जिला-बागपत (उ०प्र०) में 5 वर्षीय बालू खनन पट्टा स्वीकृत है जिसका कि पर्यावरण अनापत्ति दिनांक 30.01.2018 को जारी हो गया है। प्रार्थी को खनन पट्टा क्षेत्र के समीपवर्ती तीन गाँव में ग्रामवासियों को पेयजल सुविधा के लिए कुल 5 हैंडपम्प लगवाने हेतु अनुमति एवं समुचित मार्गदर्शन करने की कृपा करें।

प्रस्तावितग्राम- (1) सांकरौद (2) दहेसरा (3) कुतुबपुर विरान

दिनांक : 15.05.2018

प्रार्थी

अजीत कुमार मल्होत्रा
प्र०, मे० एच०एस०एम०होलिडिंग्स
बागपत (उ०प्र०)

ANNEXURE-V
LETTER TO SEIAA
& RO PCB

To

Chairman
SEIAA, UP
Directorate of Environment UP, Lucknow

Sir,

With reference to the granted Environment Clearance Ref. No.: 137/Parya/SEAC/3979/2017, Dated 30-01-2018 under the point no. 24 of Specific conditions, the approved geo- coordinate of our river bed sand mining from Yamuna river in District Baghpat, in the joint inspesion(photocopy of agreement deed inclosed) are tabulated as under-

Name of Pillars	Latitude	Longitude
A	28°51'27.91"N	77°12'42.98"E
B	28°50'59.90"N	77°12'54.85"E
C	28°50'57.15"N	77°12'51.00"E
D	28°51'03.57"N	77°12'44.50"E
E	28°51'24.90"N	77°12'34.68"E

Thanking you,

Date: 15/05/2018

Encl: As above.

yours faithfully,



(A) Singh Malhotra

Proprietor – M/s H.S.M. Holding
Pvt. Ltd.

CC-Chairman,SEAC(U.P.) Directorate of Environment UP, Lucknow for necessary information.

सेवा में,

अध्यक्ष महोदय

एस०ई०आई०ए०ए०,

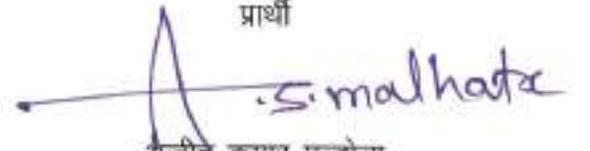
पर्यावरण निदेशालय (उ०प्र०) कार्यालय, लखनऊ

महोदय,

सादर निवेदन है कि प्रार्थी को पत्र सं० 137/Parya/SEAC/3979/2017 दिनांक 30/01/2018 के माध्यम से अपनी खनन योजना के लिए पर्यावरण अनापत्ति जारी हो गयी है जिसके अनुक्रम में कृपया मेरे द्वारा अपनी उक्त परियोजना का साइट प्लान तथा मुझे स्वीकृत खनन क्षेत्र का फ्लोरा तथा फौना का विवरण एवं स्वीकृत खनन पट्टा के निकटवर्ती 3 गांव में पेयजल की सुविधा हेतु कुल 5 हेंडपम्प लगवाने की अनुमति हेतु निवेदन संलग्न कर कार्यवाही हेतु प्रस्तुत है।

इसके अतिरिक्त यह भी अवगत कराना है कि कोई भी जीव-जन्तु हमारे आवन्तित खनन क्षेत्र तथा समीपवर्ती क्षेत्र पर जीवन यापन हेतु निर्भर नहीं है।

प्रार्थी


अजीत कुमार मल्होत्रा
प्र०, मे० एच०एस०एम० होल्डिंग्स
बागपत (उ०प्र०)

दिनांक : 15.06.2018

संलग्नक - उपरोक्तानुसार साइट प्लान, फ्लोरा तथा फौना विवरण तथा हेंडपम्प की स्वीकृति हेतु निवेदन

प्रतिलिपि - 1. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय बागपत (उ०प्र०)

सेवा में,

अध्यक्ष महोदय,
एस0ई0आई0ए0ए0 पर्यावरण निदेशालय, (उ0प्र0)
लखनऊ

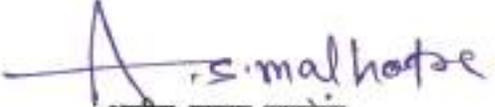
महोदय,

सादर निवेदन है कि प्रार्थी को ग्राम- सांकरौद, तहसील- खेकरा, जिला- बागपत (उ0प्र0) में 5 वर्षीय बालू खनन पट्टा स्वीकृत है जिसका कि पर्यावरण अनापत्ति दिनांक 30.01.2018 को जारी हो गया है। इस सम्बन्ध में अद्यतन कराना है कि प्रार्थी आज दिनांक 15.05.2018 से स्वीकृत खनन क्षेत्र में खनन कार्य प्रारम्भ करेगा जिसके लिए प्रार्थी वायु प्रदूषण नियंत्रण के नियन्त्रण हेतु निम्नलिखित कार्यवाही करेगा।

1. सभी खनिकों को PPE उपलब्ध करा दी गई है।
2. बालू परिवहन हेतु गाड़ियों में ओवर लोडिंग नहीं की जायेगी।
3. परिवहन हौलेज रूट में नियमित जल का छिड़काव किया जायेगा तथा मार्ग के दोनों ओर हरित पट्टिका विकसित की जायेगी।

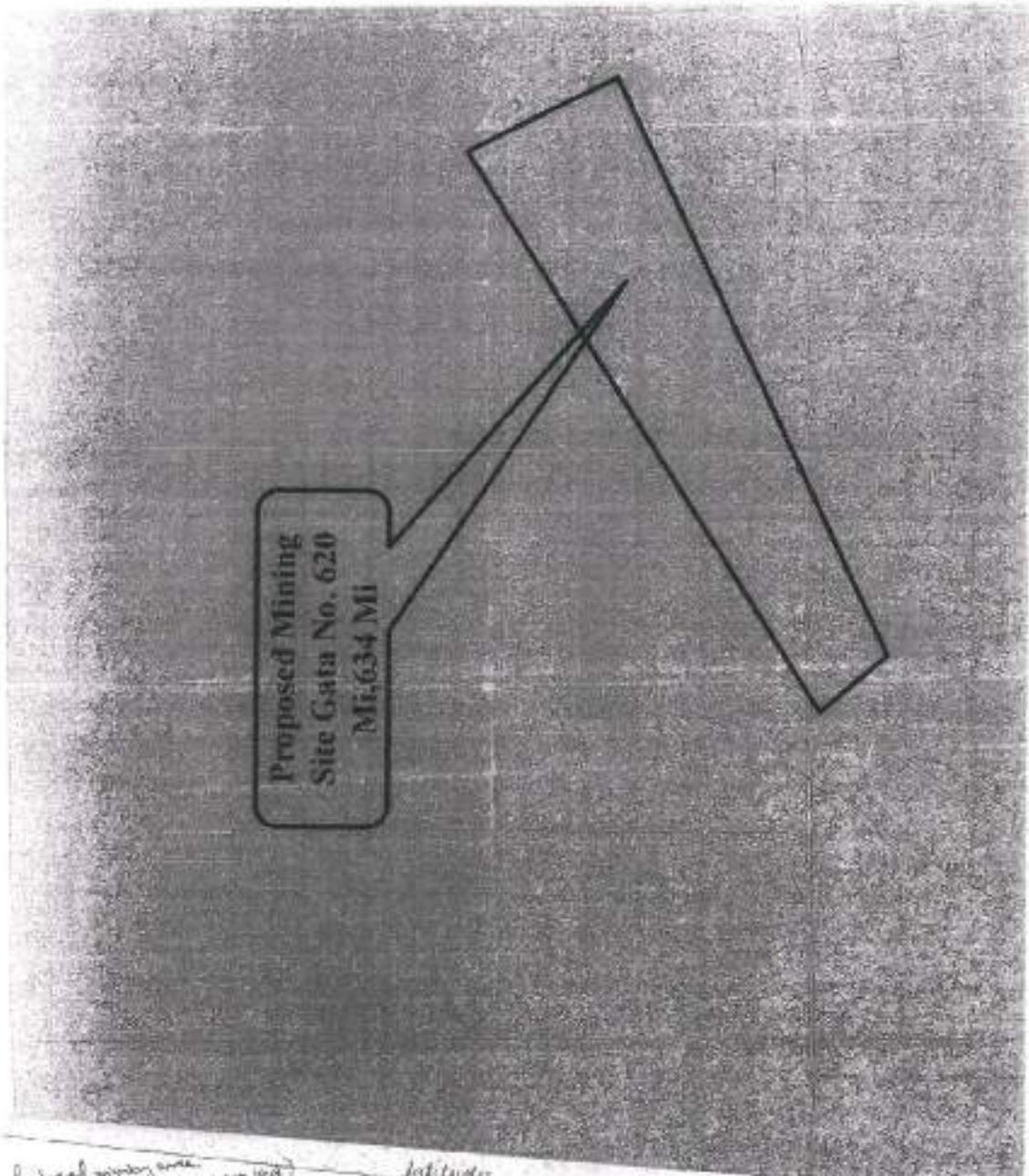
दिनांक : 15.05.2018

प्रार्थी


अजीत कुमार मल्होत्रा
प्रो. मे0 एच0एस0एम0 होल्डिंग्स
बागपत (उ0प्र0)

प्रतिलिपि- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय, बागपत (उ0प्र0)

ANNEXURE-VI
SURFACE PLAN OF
THE PROJECT



Proposed mining area
of Gata No. 620 (MI, 634 MI)
[Signature]
 latitude

	Latitude	Longitude
A	28°51'57.52"N	77°15'47.31"E
B	28°51'49.19"N	77°12'58.04"E
C	28°51'06.08"N	77°12'53.26"E
D	28°51'34.40"N	77°12'38.65"E

A. S. Malhotra

ANNEXURE-VII
DESCRIPTION OF
FLORA & FAUNA

Description of Flora and Fauna of sanctioned Mining Lease area at Village- Sankroud, Tehsil- Khekra,
District- Baghat (U. P.) Proprietor- Ajit Singh Malhotra.

Flora-

- *Mangifera indica* (Mango)
- *Madhuca longifolia* (Mahua)
- *Sorea robusta* (Sal)
- *Bambusa arundinacea* (Bamboo)
- *Eucalyptus teritrornis* (Eucalyptus)
- *Dalbergia sissoo* (Shisham)

Fauna-

- *Baselaphus tragocamelus* (Nilgai)
- *Canis lupus* (Wolf)
- *Sus scrofa* (Pig)
- *Vulpes bengalensis* (Fox)
- *Macaca mulatta* (Monkey)

A. S. Malhotra

ANNEXURE-VIII
CSR DESCRIPTION



उत्तर प्रदेश UTTAR PRADESH

The District Magistrate
Baghpat (U. P.)

This has the reference of EC granted for our Sand Mining project at village- Sankroud, Tehsil- Khekra, Distt- Baghpat, MLA- 19.42 ha. through letter dated 30/01/2018 (copy of EC also marked to you). In order to improve the quality of life of the nearby villagers of mining lease area 5% of total cost of the Project is to be spent under CSR for the proposed activities described as under -

Total cost of the Project - Rs. 1,36,01,650/-
5% of the total Cost - Rs. 6,80,082/-

S. No.	Activities	Cost in Rs.
1.	Toilets in nearby village	3,00,000
2.	Organization of health checkup/immunization camps of workers and residents of nearby village.	80,082
	Clinical/ Treatment sponsorship	
3.	Installation/ repairing of hand pump	1,50,000
4.	Installation/ repairing of Solar light	1,50,000
	Total	6,80,082

Signature: *[Signature]*
Besides above, the other alternative activities under CSR such as - library facilities, repair of school or panchayat building and connecting routes may also be considered under the supervision and guidance of local authorities.

Dated: 30.07.2018
R.C. Verma, Director, Directorate of Environment, U.P. Lucknow
Lucknow U.P. INDIA
Regd. No. 31/64/2000

[Signature]
(Ajit Singh Malhotra)

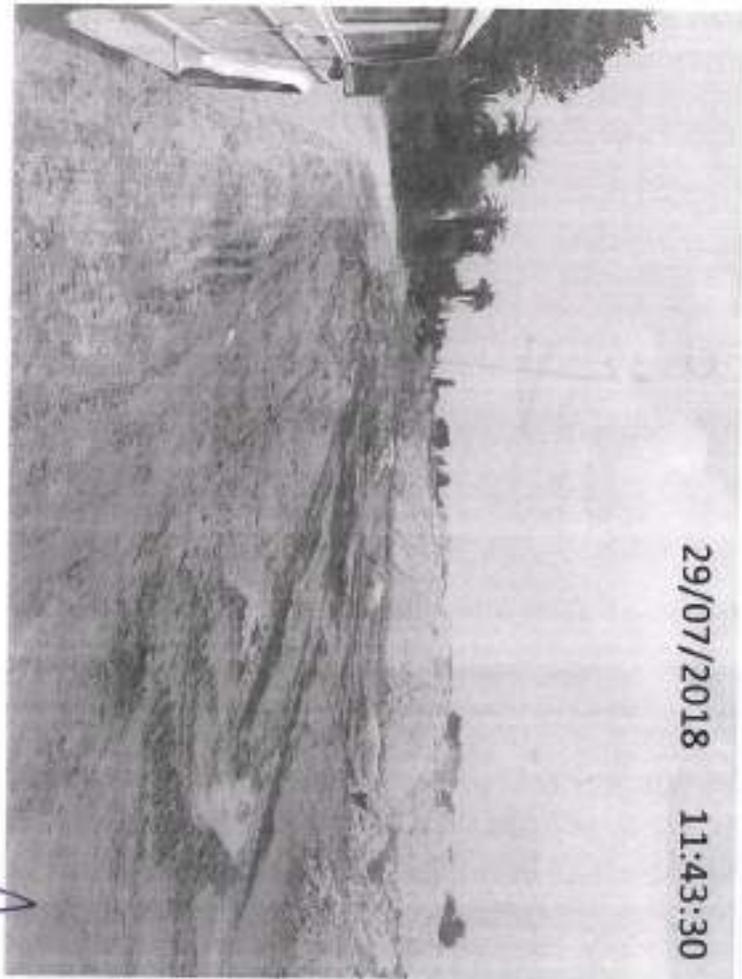
Proprietor - M/s H.S.M. Holding Pvt. Ltd.

Verify the signment/verecut/digit and this signed/Pvt T.J. before me

ANNEXURE-IX
SITE PHOTOGRAPHS



29/07/2018 11:40:28



29/07/2018 11:43:30



29/07/2018 11:47:18

A small boat

|| s.mallathu



S. Malhotra





29/07/2018

11:50:14

H. Simelweta



29/07/2018

11:52:15



29/07/2018

12:10:35



A. S. Malhatz

ANNEXURE-X
ONE MONTH MONITORING
REPORT OF AIR, WATER &
NOISE QUALITY AND FLORA
FAUNA

To

Chairman
SEIAA, UP
Directorate of Environment UP, Lucknow

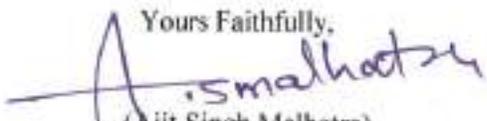
Sir,

With reference to the granted Environment Clearance Ref. No.: 137/Parya/SEAC/3979/2017, Dated 30-01-2018 of our river bed sand mining from Yamuna river in District Baghpat, we are submitting enclosed herewith the required one month monitoring report of our mining lease area of air quality, water quality and noise level along with the flora-fauna.

It is to be brought in your kind notice that the above study are carried out as per condition laid down in the granted EC of the project.

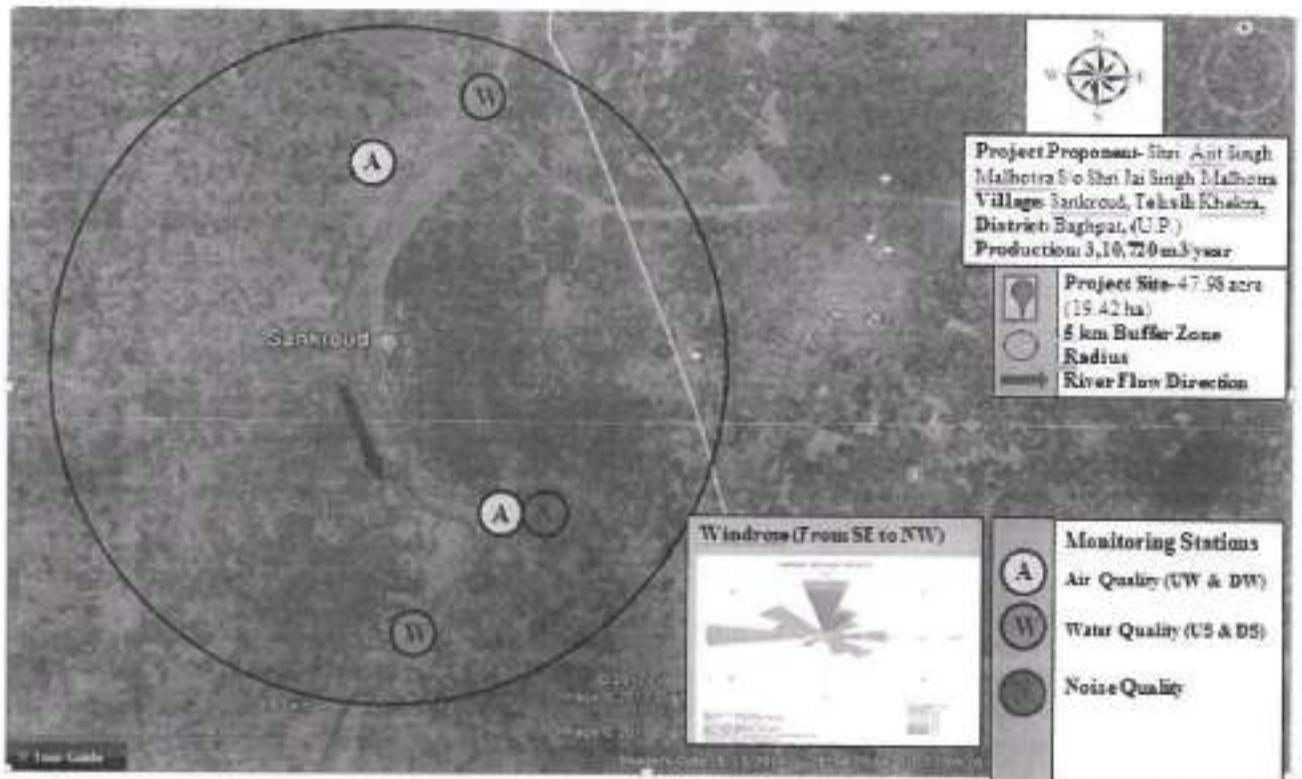
Thanking you,

Date: 23/06/ 2018

Yours Faithfully,

(Ajit Singh Malhotra)
S/o Shri Jai Singh Malhotra
Proprietor- M/s H.S.M. Holding Pvt. Ltd.
Baghpat (U. P.)

ONE MONTH MONITORING REPORT OF AIR QUALITY, WATER QUALITY & NOISE LEVEL (15 May -15 June 2018)

Details map of monitoring stations for air quality, water quality, and noise level



A.S. Malhotra

Average values of one month ambient air quality for various pollutants at four monitoring stations(15 May -15 June 2018)

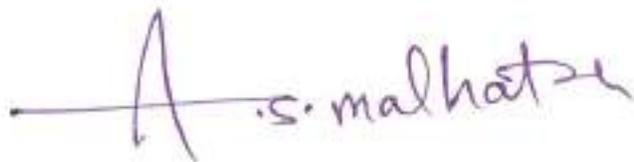
Period of study- Twice a Week

Location/ Parameters	Pollutant concentration [($\mu\text{g}/\text{m}^3$) except CO* (mg/m^3)]				
	PM2.5	PM10	SO2	NOx	CO
Sankroud (AQ1)					
Minimum Value	35.5	67	16.4	9.5	BDL
Maximum Value	46.9	80.7	24.2	18.5	BDL
Standard Deviation	4.6	6.9	1.0	1.1	-
98 percentile	46.4	79.7	23.9	14.8	-
Average	41.1	73.3	20.3	12.5	BDL
Hasanpur Masoori (AQ2)					
Minimum Value	39.3	75.1	18.6	12.3	BDL
Maximum Value	52.2	86.6	25.1	18.5	BDL
Standard Deviation	6.4	9.4	1.1	1.8	-
98 percentile	51.3	85.7	24.6	17.7	-
Average	47.4	80.8	21.85	15.4	BDL
Baqipur (AQ3)					
Minimum Value	34.8	66.2	16.6	9.2	BDL
Maximum Value	45.5	78.9	24.3	14.8	BDL
Standard Deviation	4.8	8.1	1.1	1.6	-
98 percentile	44.5	78.2	23.8	13.9	-
Average	40.5	72.1	20.45	12	BDL
Palla (AQ4)					
Minimum Value	37.6	71.2	17.8	10.3	BDL
Maximum Value	50.6	83.8	24.4	15.9	BDL
Standard Deviation	4.3	10.5	1.2	2.7	-
98 percentile	49.8	82.9	23.9	15.4	-
Average	44.8	77.9	21.1	13.1	BDL
Permissible limit($\mu\text{g}/\text{m}^3$ or * mg/m^3) NAAQS: 2009 (CPCB)	60	100	80	80	4*

A. S. Malhotra

Details of monitoring locations for ambient air quality at various study area
(15 May -15 June 2018) Period of study- Twice a Week

S.No.	Station Code	Location	Direction & distance from Project Site	Project Area	Remarks
1	AQ 1	Sankroud(Project site)	Centre	Core Zone	Project Site
2	AQ 2	Hasanpur Masoori	E/4.0 km	Buffer Zone	Upwind
3	AQ 3	Baqipur	N/ 3.5 km	Buffer Zone	Crosswind
4.	AQ 4	Palla	W/1.5 km	Within Core Zone	Downwind

A. S. Malhotra

One month monitoring report of water quality (15 May -15 June 2018)

(A) Ground water quality at three monitoring stations

Code	Monitoring Station Location	Distance From Project Site (km)	Project Area
GW 1	Hasanpur Masoori	E/4.0 km	Buffer zone
GW 2	Baqipur	N/ 3.5 km	Buffer zone
GW 3	Sankroud(Project site)	Centre	Core zone

Average values of ground water quality at three monitoring stations

S. No.	Parameters	Test Method	Unit	Name of Sampling Station			IS: 10500 Drinking Water Standard	
				GW 1 (Hasanpur Masoori)	GW 2 (Baqipur)	GW3 (Sankroud)	Acceptable Limit	Permissible Limit
1	Colour	IS 3025 Part 4:1983	Hazen	<1	<1	<1	5	15
2	Odour	IS 3025 Part 5:1983	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3	pH Value at 25°C	IS 3025 Part 11:1984	-	7.65	7.52	7.62	6.5	8.5
4	Taste	IS 3025 Part 8:1983	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
5	Turbidity	IS 3025 Part 10:1984	NTU	0.7	0.7	0.6	1	5
6	Total Dissolve Solids	IS 3025 Part 16:1984	mg/L	480	480	480	500	2000
7	Chloride (as Cl)	IS 3025 Part 32:1988	mg/L	64.1	74.3	65.2	250	1000
8	Fluoride (as F)	IS 3025 Part 60:2003	mg/L	0.25	0.14	0.13	1.0	1.5
9	Free Residual Chlorine	IS 3025 Part 26:1986	mg/L	0.14	BDL	BDL	0.2	1
10	Iron (as Fe)	IS 3025 Part 53:2003	mg/L	0.22	0.13	0.1	0.3	0.3
11	Total Hardness (as CaCO ₃)	IS 3025 Part 21:2009	mg/L	132	146	128	200	600
12	E.coli	IS 1622:1981	MPN/100 ml	<2	<2	<2	Is not detected in 100ml sample	
13	Total Coliform	IS 1622:1981	MPN/100 ml	<2	<2	<2	Is not detected in 100ml sample	

A. Smalhatra

**(B) One month monitoring of surface water quality at three sampling stations
(15 May -15 June 2018)**

Station Code	Location	Direction distance from Project Site	Project Area
SW 1	Hasanpur Masoori (Downstream)	E/4.0 km	Buffer zone
SW 2	Baqipur (Upstream)	N/ 3.5 km	Buffer zone
SW 3	Sankroud (Project Site)	Centre	Core zone

Average values of surface water quality at three monitoring sites (15 May -15 June 2018)

Surface Water Quality of the Study Area						
Sl. No	Parameters	RESULTS				Test Method
		Units	SW 1(Project Site)	SW 2 (Upstream)	SW 3(Downstream)	
ESSENTIAL CHARACTERISTICS						
Name of River- Yamuna River						
1	Colour	Hazen	<1	<1	<1	IS 3025 Part 4:1983
2	Odour	-	Agreeable	Agreeable	Agreeable	IS 3025 Part 5:1983
3	pH Value at 25°C	-	7.34	7.59	7.73	IS 3025 Part 11:1984
4	Total Dissolve Solids	mg/L	531	546	589	IS 3025 Part 16:1984
5	Total Suspended Solids	mg/L	17	20	26	IS 3025 Part 17:1984
6	Total Solids	mg/L	556	610	589	IS 3025 Part 18:1984
7	Temperature	°C	30.2	29.8	30.1	IS 3025 Part 9:1984
8	Conductivity at 25°C	µmhos/cm	760	775	900	IS 3025 Part 14:1984
9	Calcium (as Ca)	mg/L	53.2	58.4	62.2	IS 3025 Part 40:1991
10	Ammonical Nitrogen	mg/L	2.3	2.42	1.5	IS 3025 Part 34:1988
11	Chloride (as Cl)	mg/L	50.3	52.8	49.7	IS 3025 Part

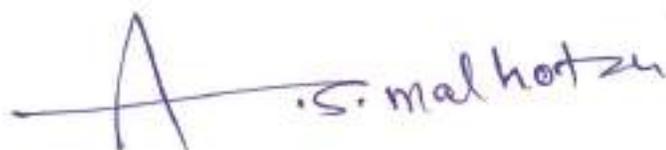
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One month ambient noise quality monitoring in four monitoring location
(15 May -15 June 2018)Details of four monitoring location

Location of ambient Air Monitoring		
Code	Monitoring Station	Distance from site(Km)
N-1	Sankroud(Project site)	Centre
N-2	Hasanpur Masoori	E/4.0 km
N-3	Baqipur	N/ 3.5 km
N-4	Palla	W/1.5 km

CPCB Standards for ambient noise quality

Area Code	Category	Limits in Decibels dB (A)	
		Day Time	Night Time
A	Industrial	75	70
B	Commercial	65	55
C	Residential	55	45
D	Silence Zones	50	40

A.S. malhotra

						32:1988
12	Iron (as Fe)	mg/L	0.18	0.19	0.16	IS 3025 Part 53:2003
13	Magnesium (as Mg)	mg/L	44.3	44.6	42.1	IS 3025 Part 46:1994
14	Nitrate (as NO ₃)	mg/L	27.1	33.4	34.6	IS 3025 Part 34:1988
15	Potassium (as K)	mg/L	33.7	31.6	27.4	IS 3025 Part 45:1993
16	Phosphate (as PO ₄)	mg/L	0.65	0.69	0.77	IS 3025 Part 31:1988
17	Sodium (as Na)	mg/L	165	110	96	IS 3025 Part 45:1993
18	Sulphate (as SO ₄)	mg/L	44.1	46.7	50.2	IS 3025 Part 24:1986
19	Total Alkalinity (as CaCO ₃)	mg/L	163	159	168	IS 3025 Part 23:1986
20	Total Hardness (as CaCO ₃)	mg/L	330	318	287	IS 3025 Part 21:2009
21	Biochemical Oxygen Demand	mg/L	5.5	4.9	4.4	IS 3025 (Part 38)
22	Biochemical Oxygen Demand	mg/L	8	9	13	IS 3025 Part 44:1993
23	Chemical Oxygen Demand	mg/L	18	20	33	IS 3025 Part 58:2006
24	Faecal Coliform	MPN/100mL	48	53	45	IS 1622:1981

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Average values of noise quality at four stations (15 May -15 June 2018)

Noise Parameter	Location/ Noise Level Results in dB(A)				Noise Standard dB(A)
	NQ 1	NQ 2	NQ 3	NQ 4	
L _{min}	57.4	56.7	59.4	59.8	
L _{max}	38.5	37.4	38.5	40.2	
L _{eq} -Day	52.8	52.2	53.7	54	50
L _{eq} -Night	40.9	40.8	41.3	41.9	40
L _{dn}	52.3	51.8	53.1	53.5	

A. S. Malhotra

Description of Flora and Fauna of sanctioned Mining Lease area at Village-Sankroud, Tehsil- Khekra, District- Baghpat (U. P.), P.P.- Ajit Singh Malhotra.

Flora-

- *Ageratum* (Goat Weed)
- *Ziziphus Mummularia* (Jharberi)
- *Colotropis Procera* (Madar)
- *Wild Croton*
- *Argemone Exicana* (Bhatkaiya)
- *Saccharum munja* (Munj Ghas)
- *Ricinus* (Caster)
- *Cynodon* (Dhoob Ghas)

Fauna-

- *Bubalus Bubalis* (Buffalo)
- *Canis Lupus Familiaris* (Dog)
- *Capra Aegagrus Hircus* (Goat)

A. S. Malhotra

ANNEXURE-XI
CRITICAL PARAMETERS
MONITORING OF AMBIENT
AIR ZONE AND WASTE
WATER

Critical parameters monitoring of ambient air zone -

Average value of ambient air quality for various pollutants at four monitoring stations.

Location/ Parameters	Pollutant concentration [($\mu\text{g}/\text{m}^3$) except CO* (mg/m^3)]				
	PM2.5	PM10	SO2	NOx	CO
Sankroud (AQ1)					
Minimum Value	35.5	67	16.4	9.5	BDL
Maximum Value	46.9	80.7	24.2	18.5	BDL
Standard Deviation	4.6	6.9	1.0	1.1	-
98 percentile	46.4	79.7	23.9	14.8	-
Average	41.1	73.3	20.3	12.5	BDL
Hasanpur Masoori (AQ2)					
Minimum Value	39.3	75.1	18.6	12.3	BDL
Maximum Value	52.2	86.6	25.1	18.5	BDL
Standard Deviation	6.4	9.4	1.1	1.8	-
98 percentile	51.3	85.7	24.6	17.7	-
Average	47.4	80.8	21.85	15.4	BDL
Baqipur (AQ3)					
Minimum Value	34.8	66.2	16.6	9.2	BDL
Maximum Value	45.5	78.9	24.3	14.8	BDL
Standard Deviation	4.8	8.1	1.1	1.6	-
98 percentile	44.5	78.2	23.8	13.9	-
Average	40.5	72.1	20.45	12	BDL
Palla (AQ4)					
Minimum Value	37.6	71.2	17.8	10.3	BDL
Maximum Value	50.6	83.8	24.4	15.9	BDL
Standard Deviation	4.3	10.5	1.2	2.7	-
98 percentile	49.8	82.9	23.9	15.4	-
Average	44.8	77.9	21.1	13.1	BDL
Permissible limit($\mu\text{g}/\text{m}^3$ or *mg/m^3) NAAQS: 2009 (CPCB)					
	60	100	80	80	4*

A. S. Malhotra

Critical parameters monitoring of ambient air zone -

S.No.	Station Code	Location	Direction & distance from Project Site	Project Area	Remarks
1	AQ 1	Sankroud(Project site)	Centre	Core Zone	Project Site
2	AQ 2	Hasanpur Masoori	E/4.0 km	Buffer Zone	Upwind
3	AQ 3	Baqipur	N/ 3.5 km	Buffer Zone	Crosswind
4.	AQ 4	Palla	W/1.5 km	Within Core Zone	Downwind

A. S. Malhotra

Waste Water monitoring report.

No waste water generation in mining lease area (MLA) because-

- Workers- Local from nearby villages.
- No camping
- No night shelter
- No temporary or permanent housing.
- No mining activities in night time.

Hence, No waste water monitoring is required.

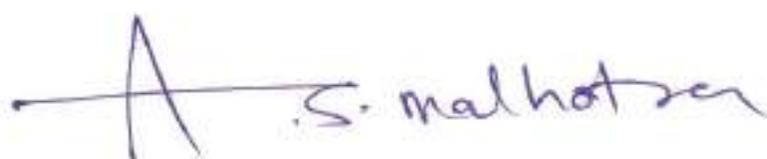
A. S. Malhotra

ANNEXURE-XII
AMBIENT AIR MONITORING
OF FOUR MONITORING
STATIONS OF CORE &
BUFFER ZONE

Ambient air monitoring of four monitoring station of core & buffer zone

Average values of ambient air quality for various pollutants at four monitoring stations.

Location/ Parameters	Pollutant concentration [($\mu\text{g}/\text{m}^3$) except CO^* (mg/m^3)]				
	PM2.5	PM10	SO2	NOx	CO
Sankroud (AQ1)					
Minimum Value	35.5	67	16.4	9.5	BDL
Maximum Value	46.9	80.7	24.2	18.5	BDL
Standard Deviation	4.6	6.9	1.0	1.1	-
98 percentile	46.4	79.7	23.9	14.8	-
Average	41.1	73.3	20.3	12.5	BDL
Hasanpur Masoori (AQ2)					
Minimum Value	39.3	75.1	18.6	12.3	BDL
Maximum Value	52.2	86.6	25.1	18.5	BDL
Standard Deviation	6.4	9.4	1.1	1.8	-
98 percentile	51.3	85.7	24.6	17.7	-
Average	47.4	80.8	21.85	15.4	BDL
Baqipur (AQ3)					
Minimum Value	34.8	66.2	16.6	9.2	BDL
Maximum Value	45.5	78.9	24.3	14.8	BDL
Standard Deviation	4.8	8.1	1.1	1.6	-
98 percentile	44.5	78.2	23.8	13.9	-
Average	40.5	72.1	20.45	12	BDL
Palla (AQ4)					
Minimum Value	37.6	71.2	17.8	10.3	BDL
Maximum Value	50.6	83.8	24.4	15.9	BDL
Standard Deviation	4.3	10.5	1.2	2.7	-
98 percentile	49.8	82.9	23.9	15.4	-
Average	44.8	77.9	21.1	13.1	BDL
Permissible limit($\mu\text{g}/\text{m}^3$ or $^*\text{mg}/\text{m}^3$) NAAQS: 2009 (CPCB)					
	60	100	80	80	4*



Ambient air monitoring of four monitoring station of core & buffer zone

Details of monitoring locations for ambient air quality at various study area-

S.No.	Station Code	Location	Direction & distance from Project Site	Project Area	Remarks
1	AQ 1	Sankroud(Project site)	Centre	Core Zone	Project Site
2	AQ 2	Hasanpur Masoori	E/4.0 km	Buffer Zone	Upwind
3	AQ 3	Baqipur	N/ 3.5 km	Buffer Zone	Crosswind
4.	AQ 4	Palla	W/1.5 km	Within Core Zone	Downwind

A. S. malhotra

भण्डारणकर्ताकानाम:-अजीत कुमार मल्होत्रा

पता:-नेहरु वार्ड नं०-13, तहसील-मिर्जापुर, जिला-हनुमानगढ़

ग्राम :- सांकरौट

भण्डारणकी मात्रा :- 3,10,720 घन मी.

भण्डारणकी अवधि :- 15/05/2019 से 14/05/2023

कार्यालय जिलाधिकारी, बागपत।
(खनिज अनुभाग)

दिनांक 02-8-21

पत्रांक 233 / ख0लि0- / एचएसएम होल्डिंग्स

HSM HOLDINGS,
नेहरू वार्ड, पिपरिया, जिला होशंगाबाद (मध्य प्रदेश)
प्रो0 श्री अजीत सिंह मल्होत्रा
सेन्ड यूनिट- साकरीद खादर
E-mail- ajitsinghmalhotra844@gmail.com

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचारणीय ऑरिजनल एप्लीकेशन संख्या 401/2018 प्रवीण व अन्य बनाम एमओईएफ व अन्य में खनन पट्टा क्षेत्र साकरीद की जाँच हेतु गठित समिति की रिपोर्ट में समिति द्वारा सैटेलाइट से लिये गये चित्रों के आधार पर खनन क्षेत्र से बाहर खनन सक्रियायें पाये जाने के सम्बन्ध में सत्वापन जिला प्रशासन द्वारा किये जाने की आख्या प्रस्तुत की गयी थी, जिसके क्रम में कार्यालय पत्र संख्या 94/ख0लि0 दिनांक 16.06.2021 के द्वारा क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय गाजियाबाद, तहसीलदार खेकडा, खान अधिकारी बागपत, नायब तहसीलदार सर्वे खेकडा की टीम गठित की गयी। जिनके द्वारा आख्या उपलब्ध कराई गयी कि आपका द्वारा अपने खनन पट्टा क्षेत्र हेतु पहुँच मार्ग बनाने के लिए सीमा स्तम्भ ई के उत्तर-पश्चिम दिशा में गाटा संख्या 634मि में स्वीकृत क्षेत्र के बाहर लगभग 200 मीटर लम्बाई व 25 मीटर चौड़ाई में लगभग 0.50मीटर गहराई तक बालू का खनन कर खनन पट्टे तक पहुँच मार्ग का निर्माण किया गया है। इस प्रकार कुल 2500घनमीटर बालू का अतिरिक्त खनन किया जाना पाया गया। इस सम्बन्ध में कार्यालय के पत्र संख्या 129/ख0लि0 दिनांक 26.06.2021 के द्वारा आपको आपको उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम 60 के अन्तर्गत जाँच रिपोर्ट की प्रति संलग्न करते हुए कारण बताओ नोटिस दिया गया था कि क्यों न उक्त अतिरिक्त खनन के लिए उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के अन्तर्गत रायल्टी सहित खनिज मूल्य अंकन 9,75,000/- तथा उक्त नियमावली के नियम 57 के अन्तर्गत अर्धदण्ड अंकन 5,00,000/- कुल धनराशि अंकन 14,75,000/- अधिरोपित किया जाए। नियत अवधि में उत्तर प्राप्त न होने की दशा में उक्त धनराशि अधिरोपित करते हुए अधिरोपित धनराशि की वसूली की कार्यवाही की जाएगी। किन्तु एक माह का समय व्यतीत होने के उपरान्त भी अभी तक आपके द्वारा कोई स्पष्टीकरण प्रस्तुत नहीं किया गया है जिससे स्पष्ट है कि आपको उक्त नोटिस के सम्बन्ध में कोई आपत्ति नहीं है।

अतः उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 में दिये गये प्राविधानों के अन्तर्गत रायल्टी सहित खनिज मूल्य अंकन 9,75,000/- तथा उक्त नियमावली के नियम 57 के अन्तर्गत अर्धदण्ड अंकन 5,00,000/- कुल धनराशि अंकन 14,75,000/- अधिरोपित किया जाता है तथा आपको आदेशित किया



जाता है कि आप एक सप्ताह के अन्दर उक्त धनराशि को जमा कराना सुनिश्चित करें, अन्यथा की दशा में उक्त धनराशि की वसूली भू-राजस्व की भांति किये जाने हेतु मांगपत्र निर्गत किया जाएगा।



(राजकमल यादव)
जिलाधिकारी
बागपत।

प्रतिलिपि-

तहसीलदार खेकडा को इस निर्देश के साथ प्रेषित कि नोटिस की तामील तत्काल कराकर कार्यालय को तामीली रिपोर्ट के साथ वापस करे।

जिलाधिकारी
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Submissions in reply to the Observations in Respondent no.8 M/s HSM Holdings in EA 24/2020



Abhishek Yadav <abhishek@dylawoffices.in>

to pradeepmisra, eldflegal

Sirs,

Please find attached the pdf file of Submissions in reply to the Observations in joint committee report on behalf of Respondent no.8 M/s HSM Holdings in EA 24/2020 (containing 130 pages).

Please acknowledge receipt of the same.

Thanks and Regards,

ABHISHEK YADAV

LL.B. (Hons.), LL.M.(University College London)

Advocate on Record

Supreme Court of India

Founding Partner



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